

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE AT: PUNE**

**Original Application No: 59/2019**

**BETWEEN**

Sakharam Kale & others

**....PETITIONER**

**Versus**

The Regional Officer MPCB

And others

**....RESPONDENTS**

**INDEX**

<b>Sl.No</b>	<b>Description</b>	<b>Page Numbers</b>
1)	Affidavit in Reply	1 to 10
2)	<b>Annexure-A</b> Photos of tree	11 to 28
3)	<b>Annexure-B</b> The Copies of tree Felling permissions (Collectively)	29 to 49
4)	<b>Annexure-C</b> The copy of relevant portion of Agreement between NHAI & SOLAPUR YEDSHI TOLLWAY PVT LTD (Regarding Liability)	50 to 57
5)	<b>Annexure-D</b> The copy of relevant portion of Agreement between NHAI & YEDSHI TOLLWAY PVT LTD (Regarding Liability)	58 to 65



**SAGAAR LADDA**

**SSL LAW**

**Advocate for Respondent no 2 to 4**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE AT PUNE.**

**ORIGINAL APPLICATION NO. 59/2019**

**BETWEEN:**

Sakharam Asaram Kale and Ors .... **APPLICANTS**

**Versus**

The Regional Officer MPCB & Ors. .... **RESPONDENTS**

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO.  
2,3,4**

I, Arvind S/o Rambhau Kale, Age: 53 Years, Occu: Project Director, R/o: Project Implementation Unit, National Highways Authority of India, PIU Aurangabad, do hereby state on solemn affirmation as under:

1. The respondents say and submit that they have gone through the application and the orders of the Hon'ble Tribunal thoroughly and are hereby mandated to furnish a reply for the same.

*Arvind*

**BEFORE ME**  
*21/11/2019*  
**GANGADHAR SAMJI VAIOYA**  
Advocate, Notary Govt. of India  
Area, Aurangabad District  
Mob No. 9890089997  
Reg No 15603

2. That the present respondents were issued notices by the Hon'ble Tribunal vide its orders dated 03/09/2021 and 03/12/2021 to submit an affidavit explaining the number of trees cut and afforestation undertaken while developing and expanding NH-52. That as such the respondents are hereby furnishing the same.
3. That the respondents would like to stress on the fact that the present respondents are a national level entity of the Government of India and National Highways Authority of India was set up by an act of the Parliament, NHAI Act, 1988 that provides for as follows: "An Act to provide for the constitution of an Authority for the development, maintenance and management of national highways and for matter connected therewith or incidental thereto".
4. That it is highly pertinent to note that although the NHAI was made a respondent to the present case in 2019 but no notice whatsoever was ever served on the NHAI till September 2021. That the Hon'ble Tribunal vide its order dated 3/09/2021 had issued notices to the NHAI for the purpose of getting explanation over the number of trees cut and trees planted by the NHAI. That in humble compliance with the order of the Hon'ble Tribunal and in the interests of the common citizenry along-with the green environment, the present respondents hereby provide the necessary details of the afforestation undertaken on NH-52.
5. The respondents humbly say and submit that as per the mandate given to the NHAI, the section of NH No. 211 (New NH No. 52) the SolapurYedeshi-Aurangabad stretch is to be Upgraded from 2-lane to 4-lane highway for a Design Length of 287.74 kms (from 0/000 kms to 290/000 kms). Furthermore, the respondents respectfully submit that as per the order of the Hon'ble Tribunal, the respondents

*A. Ramji*

BEFORE ME

*24/01/2022*

GANGADHAR RAMJI VAIDYA  
Advocate, Notary Govt. of India  
Area: Aurangabad District  
Mob No. 9890089392

would like to clarify that the present project for widening NH-52 is for a stretch of 0/000 kms to 290/000 kms wherein a stretch of 0/000 kms. – 100/000 kms falls under the jurisdiction of the present respondents i.e., Project Implementation Unit (PIU) Solapur under Regional Officer, Mumbai for the Solapur-Yedeshi project and the remaining stretch from

100 kms – 290 kms falls under PIU Aurangabad under Regional Officer, Nagpur. That accordingly this reply would be inclusive of rebuttals for the entire stretch of *Solapur-Yedeshi-Aurangabad* Project.

6. That the respondents humbly submit that in pursuance of their obligation of planting trees to create a comprehensive green belt along the project corridor, a total number of 20,780 trees were cut down as per the requisite permissions obtained by the present respondents for the particular stretch of the highway i.e., Km. 0/000 – km. 290/200 km. That a total of **2,72,532 (Two Lakh Seventy-Two Thousand Five Hundred and Thirty-Two)** trees were planted as a measure of afforestation. That the following table displays the statistical data regarding the number of trees cut and the abundant afforestation undertaken by the present respondents:

Trees Cut			Trees Planted.		
Forest Area	Non-Forest Area	Total	Avenue	Median	Total
314	20,466	<b>20,780</b>	1,23,899	1,48,633	<b>2,72,532</b>

The copies of photographs of trees are annexed hereto and marked as Annexure A.

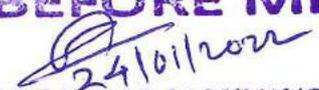
*Handwritten signature*

**BEFORE ME**  
*24/11/22*  
**GANGADHAR RAMJI VAIDYA**  
 Advocate, Notary Govt. of India  
 Area, Aurangabad District  
 Mob No. 9890089399  
 Reg No. 15503

## 7. Detail of permission for felling of trees from appropriate authorities

Forest Area			Non-forest area		
Forest area and number of trees	Forest clearance detail along with CA area number of trees	Amount deposited with Adhoc. CAMPA (NPV, CA, other charges)	Tree felling permission with date and reference number	Number of trees felled	Number of trees planted on median and road side
	planted on CA area				
16,210 Sqmt. 314 Trees	11.09.2015 & 19.11.2015	0.486 Cr.	1) 30 dated 20.06.2015. 2) 476 dated 07.07.2015. 3) 259 dated 13.07.2015. 4) 260 dated 13.07.2015. 5) 440 dated 06.08.2015. 6) 387 dated 04.08.2015. 7) 387 dated 23.07.2015. 8) 622 dated 10.08.2015.	20,694	2,72,532

*Attest*

**BEFORE ME**  
  
 24/01/2016  
**GANGADHAR RAMJI VAIDYA**  
 Advocate, Notary Govt. of India  
 Area, Aurangabad District  
 Mob No. 9890689394

			9) 545 dated 24.07.2015.		
			10) 2096 dated 12.01.2015		
			11) 1015 dated 11.05.2014		
			12) 1532 dated 16.09.2014		

**The copies of tree felling permissions annexed as Annexure B**

8. The respondent humbly says and submit that a Compensatory Afforestation charges total amounting of Rs. 0.486 Cr. has been deposited in the account of Ad-Hoc Compensatory Afforestation Fund Management & Planning Agency (CAMPA) on dated 22.02.2016 and dated 30.03.2016 for diversion of forest land of total area in the project stretch from Yedeshi to Aurangabad admeasuring 16210 Sqmt. which has been utilized for the widening of NH-52 (old NH-211). The same is inclusive of the amount for maintenance of trees for 7 years from the date of plantation of the trees.

*Alamy*

**BEFORE ME**

*24/11/20*

GANGADHAR RAMJI VAIDY  
Advocate, Notary Govt. of In II  
Area, Aurangabad District  
Mob No. 9890089399  
Reg No. 15503

*[Faint, illegible text]*

9. The Respondents respectfully say and submit that, the Obligations of Concessionaire and Authority as per the Concession Agreement are as follows:
- 5.1 Obligations of Concessionaire as per Article 5 of the Concession Agreement:
- 5.1.1 Subject to and on the terms and conditions of this Agreement, the Concessionaire shall, at its own cost and expense, procure finance for and undertake the design, engineering, procurement, construction, operation and maintenance of the Project Highway and observe, fulfil, comply with and perform all its obligations set out in this Agreement or arising hereunder.
- 5.1.2 The Concessionaire shall comply with all Applicable Laws and Applicable Permits (including renewals as required) in the performance of its obligations under this Agreement.
- 5.1.3 Subject to the provisions of Clauses above 5.1.1 & 5.1.2, the Concessionaire shall discharge its obligations in accordance with Good Industry Practice and as a reasonable and prudent person.
- 5.1.4 The Concessionaire shall, at its own cost and expense, in addition to and not in derogation of its obligations elsewhere set out in Agreement.
- 6.1 Obligations of Authority as per Article 6 of Concession Agreement:
- 6.1.1 The Authority shall, at its own cost and expense undertake, comply with and perform all its obligations set out in Agreement or arising hereunder.
- 6.1.2 The Authority agrees to provide support to the Concessionaire and undertakes to observe, comply with and

*Always*

**BEFORE ME**

*Gangadhar Ramji Vaidya*

GANGADHAR RAMJI VAIDYA  
Advocate, Notary Govt. of India  
Area. Aurangabad District  
Mob No. 9890089393

perform, subject to and in accordance with the provisions of Agreement and the Applicable Laws, the following:

- a) Upon a written request from the Concessionaire, and subject to the Concessionaire complying with Applicable Laws, provide reasonable support and assistance to the Concessionaire in procuring Applicable Permits required from any Government Instrumentality for implementation and operation of the Project;
- b) Upon a written request from the Concessionaire, provide reasonable assistance to the Concessionaire in obtaining access to all necessary infrastructure facilities and utilities, including water and electricity at rates and on terms no less favorable to the Concessionaire than those generally available to commercial customers receiving substantially equivalent services;
- c) procure that no barriers are erected or placed on or about the Project Highway by any Government Instrumentality or persons claiming through or under it, except for reasons of Emergency, national security, law and order or collection of inter-state taxes;
- d) make best endeavours to procure that no local Tax, toll or charge is levied or imposed on the use of whole or any part of the Project Highway;
- e) subject to and in accordance with the Applicable Laws, grant to the Concessionaire the authority to regulate traffic on the Project Highway
- f) assist the Concessionaire in procuring police assistance for regulation of traffic, removal of trespassers and security on or at the Project Highway;

*Henry*

**BEFORE ME**

*24/11/2022*

**GANGADHAR RAMJI VAIDY**  
Advocate, Notary Govt. of India  
Area, Aurangabad District  
MCH No. 9290089393

- g) not do or omit to do any act, deed or thing which may in any manner be violative of any of the provisions of Agreement;
- h) support, cooperate with and facilitate the Concessionaire in the implementation and operation of the project in accordance with the provisions of Agreement.

A copy of the agreement is attached herewith as **ANNEXURE – C (Solapur Yedeshi) & ANNEXURE – D (Yedeshi - Aurangabad)**.

10. The respondents say and submit that being a national level government entity that is mandated to carry out the crucial work of developing core infrastructure of the country, they are trained to be environment conscious and take utmost care in restoring the nature back to its original greenery if not more while discharging their duties. Incidentally in this case, the respondents have not just restored the nature back to its original glory but have made sure that the green cover expands manifold in the coming years. Therefore, the project work being carried out by the respondents is a work of heavy responsibilities and care and the same is being executed with utmost professionalism duly within the bounds of law of the land.

11. The respondents say and submit that from a careful perusal of all the annexures as attached by the applicants it has become evident that the applicants had never approached the respondents with any of their grievances. That by the time they did i.e., 15.12.2018 (which again was not made to the present respondents but to respondent no. 1) 96.22% of the physical work progress was achieved by the respondents on Solapur-Yedashi stretch and 80.87% of the physical work was completed

*Handwritten signature*  
**BEFORE ME**  
*24/01/2022*  
**GANGADHAR RAMJI VAIDY**  
 Advocate, Notary Govt. of India  
 Area, Aurangabad District  
 999089393

on Yedeshi-Aurangabad stretch. That the said delay on part of the applicants had incapacitated the present respondents from taking any corrective measures if at all they were required.

12. Hence this reply in humble compliance with the order of the Hon'ble Tribunal.

**Submitted by**



**SAGAAR LADDA**

**SSL LAW**

**(Advocate for Respondent nos. 2,3,4)**

**Deponent**



**Nodal Officer**

**NHAI.**

**BEFORE ME**

  
**GANGADHAR RAMJI VAIDYA**  
 Advocate, Notary Govt. of India  
 Area. Aurangabad District  
 Mob No.9890089393  
 Reg No 15503

SOLEMN AFFIRMATION

I, Arvind S/o Rambhau Kale, Age: 53, Occu: Project Director, R/o: Project Implementation Unit, National Highways Authority of India, Aurangabad (Nodal officer in the present matter), the respondent no.4, do hereby state on solemn affirmation that the contents of this Reply from Paragraph Nos.1 to 12 along with its Annexures are true and correct to the best of my knowledge and belief, and have been explained to me by my Advocate in my vernacular language.

Hence, verified and signed at Aurangabad on this 23<sup>rd</sup> day of January, 2022

Identified by

Deponent

*SAGAAR*

*Arvind*

SAGAAR LADDA

Nodal Officer

SSL LAW

National Highway Authority of India.

(Advocate for Respondent

Project Director  
NEAI-PIU-Aurangabad

nos. 2,3,4)

AFFIDAVIT

Solemnly Affirmed Before Me  
By Shri/Sr Arvind s/o Rambhau Kale  
Age.. 53 Project Director  
R/o. Authority of India  
Aurangabad unit.  
Who Identified by Sagar Ladda  
Whom he/she is Personally Known

BEFORE ME

GANGADHAR RAMJI VAIDYA  
Advocate, Notary Govt. of India  
Area. Aurangabad District  
Mob No.9890089393  
Reg No 15503



*Arvind*



ADV. GANGADHAR RAMJI VAIDYA  
B.S.L., LL.B  
Notary Govt. Of India  
4-2,9/1, Tenaji Nagar, 1st Scheme  
N-2, CIDCO, Aurangabad  
Mob No 9890089393

Type text here

Annex A  
11





























Latitude: 17.708164  
Longitude: 75.914943  
Elevation: 698.49±101 m  
Accuracy: 6.5 m  
Time: 22-01-2022 08:04  
Note: ch.1/800 Rhs





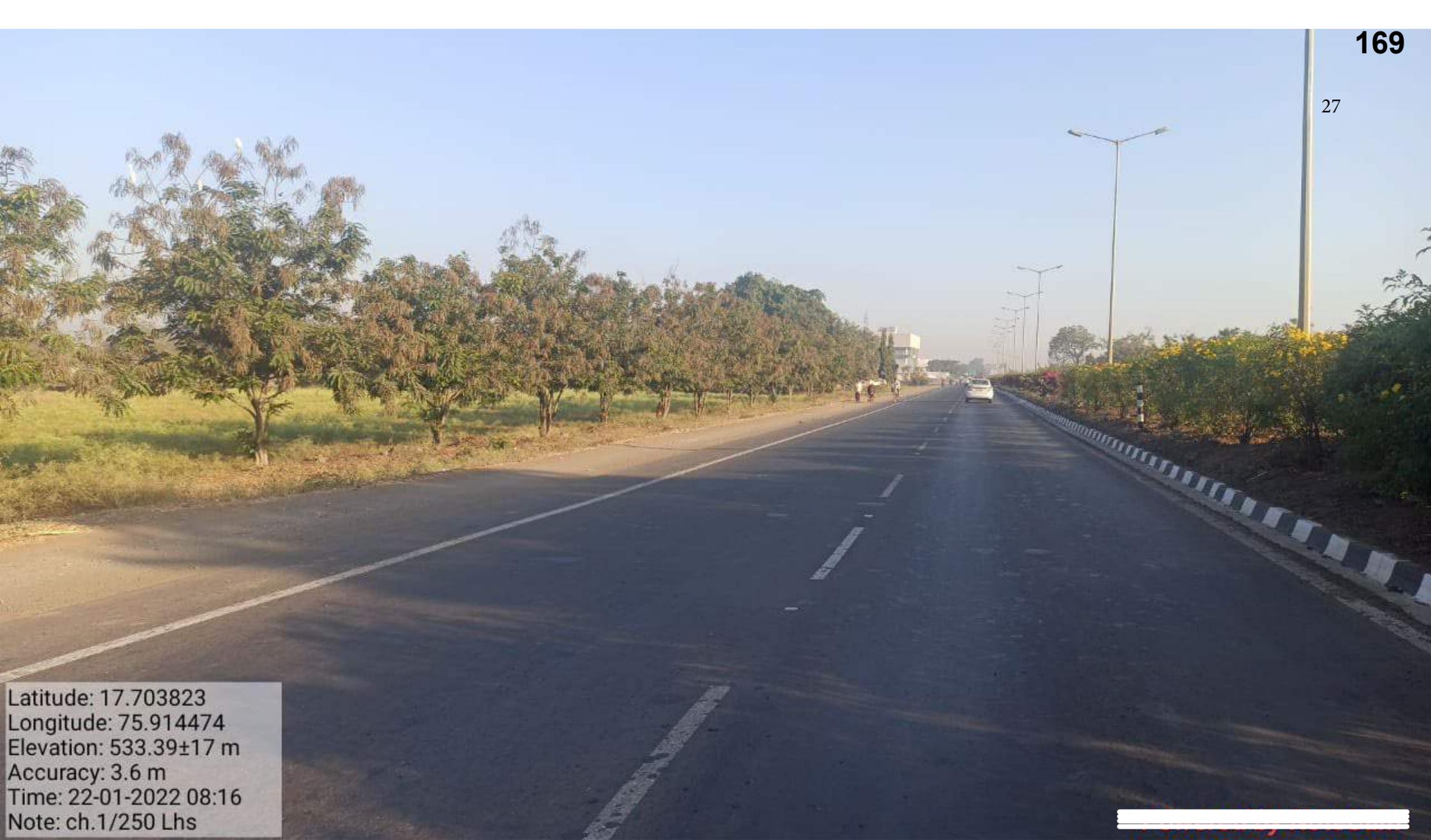
Latitude: 17.707035  
Longitude: 75.915115  
Altitude: 602.0±10 m  
Accuracy: 126.9 m  
Time: 22-01-2022 08:06  
Note: ch.1/420 Rhs



Latitude: 17.696867  
Longitude: 75.913961  
Elevation: 580.83±44 m  
Accuracy: 4.2 m  
Time: 22-01-2022 08:10  
Note: ch.0/450 Rhs



Latitude: 17.703823  
Longitude: 75.914474  
Elevation: 533.39±17 m  
Accuracy: 3.6 m  
Time: 22-01-2022 08:16  
Note: ch.1/250 Lhs





Latitude: 17.702413  
Longitude: 75.914075  
Elevation: 530.79±47 m  
Accuracy: 12.7 m  
Time: 22-01-2022 08:15  
Note: ch.1/100 Lhs



A&amp;T 'B'

29

29

विषय :- NHAI-PIU-AUR-Four lening for Rehabilitation and up gradution of Yedshi-  
Aurangabad (k.m 100/000 to 290/200 of NH-211 Under NHDP Phase IV A & B in  
the state of Maharashtra - Tree cutting permission for the trees in NH-211 EROW  
From K.M. 100.000 to K.M. 102.200 Reg.

- वाचा :-
1. महाराष्ट्र जमीन महसुल झाडे इत्यादीचे बाबतीत अधिकाराचे नियमन करण्याबाबत नियम 1967 मधील तरतुदीनुसार
  2. अर्जदार प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण विभाग औरंगाबाद पत्र क्र. NHA/PIU/AUR/NH211 (A-Y)/Tree cutting/2015/637Date 27/04/2015.
  3. तहसिलदार कळंब यांचे पत्र दि. 18.06.2015.
  4. तहसिलदार वाशी यांचे पत्र दि. 12.06.2015.
  5. मंडळ अधिकारी येरनाळा यांचा अहवाल दि.08.06.2015.
  6. मंडळ अधिकारी तेरखेडा यांचा अहवाल दि. 08.06.2015 व मं.अ.पारगांव व मं.अ.वाशी यांचा अहवाल दिनांक 09.06.2015.
  7. कार्यालयीन टिपणी दिनांक 19/06/2015.
  8. विभागीय वन अधिकारी उस्मानाबाद यांचे पत्र क्र.जा.क्र.ब/मुल्यांकन/2558/2014-2015 दि 12/03/2015.



क्रमांक 2015/जमाबंदी/सिआर- 30

उपविभागीय अधिकारी कार्यालय कळंब  
दिनांक 20.06.2015.**आदेश**

अर्जदार प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण विभाग औरंगाबाद यांनी वाशी तालुक्यातील रस्त्याच्या माध्यमातून दोन्ही बाजूस राष्ट्रीय महामार्ग क्र. 211 च्या कि.मी. 100/000 ते 141/600 या लांबीतील असलेली शासकीय हद्दीतील झाडे तोडण्याची परवानगी मागितलेली आहे.

उपरोक्त तहसिलदार कळंब व मंडळ अधिकारी येरनाळा तसेच तहसिलदार वाशी व मंडळ अधिकारी तेरखेडा, पारगांव व वाशी यांनी वरील नमुद दिनांक च्या पत्रानुसार अहवाल सादर केला असून त्यामध्ये झाडांची संख्या व प्रकार अशी एकुण कळंब तालुक्यातील 182 व वाशी तालुक्यातील 4924 एकुण 5106 झाडे असल्याचे अहवालात नमुद केले आहे.

सादर तोडावयाची झाडे संपूर्णतः शासकीय हद्दीतील असल्याचे संदर्भिय पत्र अनुक्रमे 5 व 6 यांनी या कार्यालयास कळविले आहे. तरी मी उपविभागीय अधिकारी कळंब मला प्रदान करण्यात आलेला अधिकाराचा वापर करून महाराष्ट्र जमीन महसुल अधिनियम 1966 चे कलम 25 खालील नियम म.ज.म. (लाकुड तोड लाकुड तोडण्याचा पुरवठा इत्यादीचे नियमन) नियम 1967 मधील नियम 3 (2) च्या तरतुदीनुसार खालील अटीच्या अधिन राहून अर्जदार भारतीय राष्ट्रीय महामार्ग प्राधिकरण विकास

..1..

Saghar  
TC

..2..

औरंगाबाद यांना राष्ट्रीय महामार्ग क्र.211 च्या कि.मी. 100/000 ते 141/600 मधील लांबीतील असलेले शासकीय हद्दीतील फळझाडे वगळून वर नमुद केलेल्या संदर्भ क्र. 8 अन्वये विभागीय वन अधिकारी उस्मानाबाद यांनी मुल्यांकन करून दिलेल्या यादीतीलच कळंब तालुक्यातील 182 व वाशी तालुक्यातील 4924 एकुण 5106 महसुल खात्यास परवानगी असलेले झाडे तोडण्याची परवानगी देण्यात येत आहे.

सदर आदेशाप्रमाणे तहसिलदार कळंब व वाशी यांनी संबंधित तलाठी यांना सदर आदेशामध्ये नमुद झाडे तोडत असतांना प्रत्यक्षात हजर राहण्यास सूचित करावे. तसेच संबंधित तलाठी यांनी सदर आदेशामध्ये दिलेल्या संख्येप्रमाणे झाडे तोडणे झाल्यानंतर तसा अहवाल या कार्यालयास सादर करावा. तसेच अर्जदाराने सदर झाड तोडल्याची कार्यवाही संबंधित तलाठी यांच्याशी संपर्क करून त्यांच्या प्रत्यक्षात करावी.

:- अटी :-

1. सदरील झाडे तोडतांना आपल्या हद्दीतीलच तोडावीत.
2. शेजारील शेतकऱ्यांचे चुकून अथवा काही कारणास्तव झाड तोडल्यास त्याची सर्व जबाबदारी आपणावर राहिल व न्यायालयीन बाब उदभवल्यास त्यास आपणच जबाबदार राहिल.
3. सदरील झाडे तोडण्याबाबत कोणताही वाद निर्माण झाल्यास त्याबाबत आपली जबाबदारी राहिल.
4. आपल्या हद्दीतील फळझाडे वगळून इतर झाडे तोडण्याची परवानगी देण्यात येत आहे.
5. एखाद्या शेतकऱ्यांनी झाडाबद्दल वाद केल्यास ते झाड तोडू नये. मालकी सिध्द करूनच पुढील कार्यवाही करावी.
6. जेवढी झाडे तोडलेली आहे त्याच्या पाचपट झाडे लावावीत.
7. महसुल खात्यास जे अधिकार आहेत तेच झाडे तोडावीत इतर झाडाबद्दल ज्यांना अधिकार आहेत त्यांची परवानगी घेवूनच पुढील कार्यवाही करावी.
8. सदर झाडांची विल्हेवाट संबंधित कार्यकारी अभियंता राष्ट्रीय महामार्ग क्र. 211 यांचे साहायाने करावी.

—s—  
उपविभागीय अधिकारी  
कळंब

प्रत - तहसिलदार कळंब/वाशी यांना माहितीस्तव

प्रत - संबंधित गाव कामगार तलाठी तालुका कळंब/वाशी यांना आवश्यक त्या कार्यवाहीस्तव देण्यात येते.

प्रत - अर्जदार प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण विभाग, औरंगाबाद B 23, कामगार चौकाजवळ N- 4 सिडको औरंगाबाद 431003.

—s—  
उपविभागीय अधिकारी  
कळंब

Saghar  
TC

Relevant portion of order for 5106 tree felling

Order dated:- 20.06.2015

1. When cutting down such trees, they should be cut within their limits.
2. If the tree is cut down by mistake of the neighboring farmer or for any reason, all the responsibility will be on you and you will be responsible if any court case arises.
3. In case of any dispute regarding felling of such trees, you will be responsible for it.
4. It is being allowed to cut down other trees except fruit trees in your area.
5. If a farmer has a dispute over a tree, he should not cut it down. Only after proving ownership action should be taken.
6. Plant five times as many trees as have been cut down.
7. Trees should be cut down as per the authority of revenue department Further action should be taken only with their permission.
8. Executive Engineer for disposal of these trees National Highway no. 211.

Sub-Divisional Officer

Kalamb

*Saghar*  
TRUE COPY

जा.क्र. 3085  
7/11/15

वाचा:-१. प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण विभाग औरंगाबाद यांचा प्रस्ताव दि. २७/४/२०१५.

२. मंडळ अधिकारी, भूम यांचा चौकशी अहवाल दिनांक ३०/६/२०१५.

३. तहसीलदार भूम यांचा प्रस्ताव क्र. २०१५/जमाबंदी/कावी/७३३ दि. ६/७/२०१५.

क्रमांक. २०१५/जमा/कावी/४७६  
उपविभागीय अधिकारी कार्यालय भूम.  
दिनांक. ७/७/२०१५.

-०- आ दे श -०-

अर्जदार प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण विभाग औरंगाबाद यांनी भूम तालुक्यातील रामकुंड येथील रस्त्याच्या माध्यमातून दोन्ही बाजुस राष्ट्रीय महामार्ग क्र. २११ च्या कि.मी. १००/००० ते १४१/६०० या लांबीतील असलेली शासकीय हददीतील झाडे तोडण्याची परवानगी मागीतलेली आहे.

उपरोक्त तहसीलदार भूम व मंडळ अधिकारी भूम यांनी वरील नमुद दिनांक च्या पत्रानुसार अहवाल सादर केला असून त्यामध्ये झाडांची संख्या व प्रकार अशी एकुण ४४ झाडे असल्याचे अहवालात नमुद केले आहे.

सदर तोडावयाची झाडे संपुर्णतः शासकीय हददीतील असल्याचे संदर्भीय पत्र अनुक्रमे २ व ३ यांनी या कार्यालयास कळविले आहे. तरी मी उप विभागीय अधिकारी भूम मला प्रदान करण्यांत आलेल्या अधिकाराचा वापर करून महाराष्ट्र जमीन महसुल अधिनियम १९६६ चे कलम २५ खालील नियम म.ज.म. (लाकुड तोड लाकुड तोडण्याचा पुरवठा इत्यादीचे नियमन) नियम १९६७ मधील नियम ३ (२) च्या तरतुदीनुसार खालील अटीच्या अधिन राहून अर्जदार भारतीय राष्ट्रीय महामार्ग प्राधिकरण विकास औरंगाबाद यांना राष्ट्रीय महामार्ग क्र. २११ च्या कि.मी. १००/००० ते १४१/६०० मधील लांबीतील असलेले शासकीय हददीतील फळझाडे वगळून वर नमुद केलेल्या लिंब-१ + काशीद-७ + ग्रेसीडिया-३६ = ४४ महसुल खातयास परवानगी असलेले झाडे तोडण्याची परवानगी देण्यांत येत आहे.

सदर आदेशा प्रमाणे तहसीलदार भूम यांनी संबंधीत तलाठी यांना सदर आदेशामध्ये नमुद झाडे तोडत असतांना प्रत्यक्षात हजर राहण्यास सूचित करावे. तसेच संबंधीत तलाठी यांनी सदर आदेशामध्ये दिलेल्या संख्ये प्रमाणे झाडे तोडणे झाल्यानंतर तसा अहवाल तहसील कार्यालयास सादर करावा. तसेच अर्जदाराने सदर झाडे तोडल्याची कार्यवाही संबंधीत तलाठी यांच्याशी संपर्क करून त्यांच्या प्रत्यक्षात करावी.

अटी

१. सदरील झाडे तोडतांना आपल्या हददीतीलच तोडावीत.

२. शेजारील शेतक-यांचे चुकून अथवा काही कारणास्तव झाडे तोडल्यान न्यायी संघ

जबाबदारी आपणांवर राहिल व न्यायालयीन बाब उदभवल्यास त्यास आपणच जबाबदार राहिल.

RAMPUR, RAMNABAD	
Invoice No.	1576
Date	09/07/15
Filed to	

Pl. put up  
separately.  
H1129

Saghar  
TC

-२-

३. सदरील झाडे तोडण्या बाबत कोणताही वाद निर्माण झाल्यास त्या बाबत आपली जबाबदारी राहिल.
४. आपल्या हद्दीतील फळझाडे वगळून इतर झाडे तोडण्याची परवानगी देण्यांत येत आहे.
५. एखाद्या शेतकऱ्यांनी झाडाबद्दल वाद केल्यास ते झाडे तोडू नये. मालकी सिध्द करूनच पुढील कार्यवाही करावी.
६. जेवढी झाडे तोडलेली आहेत त्याच्या पाचपअ झाडे लावावीत.
७. महसुल खातयास जे अधिकार आहेत तेच झाडे तोडावीत इतर झाडाबद्दल ज्यांना अधिकार आहेत त्यांची परवानगी घेवूनच पुढील कार्यवाही करावी.
८. सदर झाडांची विल्हेवाट संबंधीत कार्यकारी अधियंता राष्ट्रीय महामार्ग क्रं. २११ यांचे साहयाने करावी.

sd -  
उप विभागीय अधिकारी,  
भूम.

प्रत:- तहसीलदार भूम यांना माहितीस्तव.

प्रत:- संबंधीत गावकामगार तलाठी तालुका भूम यांना आवश्यक त्या कार्यवाहीस्तव देण्यांत येते.

✓ प्रत:- अर्जदार प्रकल्प संचालक भारतीय राष्ट्रीय राजमार्ग प्राधिकरण विभाग औरंगाबाद B  
२३- कामगार चौकाजवळ एन-४ सिडको औरंगाबाद ४३१००३.

Saghar  
TE

10/11/18  
उप विभागीय अधिकारी,  
भूम.

Relevant portion of order for 44 tree felling

Order dated:- 07.07.2015

1. When cutting down such trees, they should be cut within their limits.
2. If the tree is cut down by mistake of the neighboring farmer or for any reason, all the responsibility will be on you and you will be responsible if any court case arises.
3. In case of any dispute regarding felling of such trees, you will be responsible for it.
4. It is being allowed to cut down other trees except fruit trees in your area.
5. If a farmer has a dispute over a tree, he should not cut it down. Only after proving ownership action should be taken.
6. Plant five times as many trees as have been cut down.
7. Trees should be cut down as per the authority of revenue department Further action should be taken only with their permission.
8. Executive Engineer for disposal of these trees National Highway no. 211.

Sub-Divisional Officer

Bhum

*Saghar*  
TRUE COPY



- पहा- 1. तहसिलदार गेवराई यांचे पत्र क्र.2015 / जमा-1/ झाडतोड प./कावी- 88, दि.06.07.2015  
 2. प्रोजेक्टर डायरेक्टर भारतीय राष्ट्रीय राजमार्ग प्राधिकरण औरंगाबाद यांचे पत्र क्र. NHA/PU/AUR/NH-211 (A-Y) Tree Cutting/2015/641 दि.27.4.2015  
 3. मंडळ अधिकारी पाचेगाव, रेवकी व गेवराई यांचा स्थळ पहाणी अहवाल दि.26.06.2015  
 क्र.2015 / जमाबंदी/ झाड तोड.पर/कावि-259  
 उपविभागीय अधिकारी कार्यालय, बीड.  
 दिनांक :- 13.07.2015.

राष्ट्रीय महामार्ग क्र.211 रस्ता रुंदीकरणात मोजे हिरापुर ते खामगाव मध्ये येत असलेली झाडे तोडण्याची परवानगीसाठी प्रोजेक्टर डायरेक्टर भारतीय राष्ट्रीय राजमार्ग प्राधिकरण औरंगाबाद यांनी त्यांचे पत्र क्र. NHA/PU/AUR/NH-211(A-Y) Tree Cutting/2015/641 दि.27.4.2015 चे पत्रान्वये झाडे तोडण्याची परवानगी मागीतली आहे.

प्रकरणात मंडळ अधिकारी पाचेगाव, रेवकी व गेवराई यांनी दि.26.06.2015 रोजी प्रत्यक्ष स्थळ पहाणी करून स्थळ पहाणी अहवाल तहसिलदार गेवराई यांचे मार्फत या कार्यालयास सादर केलेला आहे. संदर्भात पत्रकाचे व मंडळ अधिकारी पाचेगाव, रेवकी व गेवराई यांचे स्थळ पहाणी अहवालाचे अवलोकन केले असता, राष्ट्रीय महामार्ग क्र.211 रस्ता रुंदीकरणासाठी दोन्ही बाजूची असणारी झाडे तोडणे आवश्यक आहेत, म्हणून खाली नमुद केलेनुसार महाराष्ट्र जमीन महसूल अधिनियम 1966 चे कलम 22 व 25 व त्याखालील पोट नियम 3 अन्वये ( झाडे तोडण्या बाबत नियमन) नियम 1964 चे नियम 3 अन्वये खालील तरतुत्यात वर्णन केलेल्या जमीनीतील वर्णन केलेली झाडे तोडण्यास खालील अटीस अधिन राहून परवानगी देण्यात येते.

- या परवानगी नुसार झाड / झाडे तोडल्यामुळे कोणत्या ही व्यक्तीच्या मालमत्तेच्या झालेल्या कोणत्याही हानीबद्दल नुकसान भरपाई भरण्यास प्रतिप्रतीता पाव असेल.
- तोडावयाच्या झाडांच्या संख्येच्या दुप्पट झाडे लावावीत व पर्यावरणाचा समतोल राखला जाईल याची दक्षता घ्यावी.
- इतर हक्कदारांचा आक्षेप आल्यास परवाना रद्द केला जाईल. हो परवानगी ज्या तारखेस देण्यात आली त्या तारखेपासून तीस दिवसांच्या कालावधीसाठी वैध असेल.
- महाराष्ट्र जमीन महसूल अधिनियम 1966 मधील तरतुदी नुसार सदर झाडांची शासकीय नियमानुसार विल्हेवाट लावण्यात यावी.

अनु क्र.	जमीनीचे वर्णन	झाडांचे वर्णन	शेरा
1	राष्ट्रीय महामार्ग क्र.211 हिरापुर ते खामगाव रस्त्याचे रुंदीकरणात येणा-या दोन्ही बाजू	सोबतच्यावरील विध, आवा, जाजूळ, बदाम, ककट बोट, नाळक इत्यादी एकूण 167 झाडे वगळून.	अधिनियमातील कलम 15 उपकलम (2) मधील अनुसूचितील नमूद 1 ते 16 प्रकारची झाडे वगळून

स्वाक्षरीत  
 उपविभागीय अधिकारी  
 उपविभागीय अधिकारी  
 बीड.

प्रतिलिपी- माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव.

1. तहसिलदार गेवराई यांना माहितीस्तव.
2. प्रोजेक्टर डायरेक्टर भारतीय राष्ट्रीय राजमार्ग प्राधिकरण औरंगाबाद यांना माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव.
3. गटविकास अधिकारी पं.स.गेवराई यांना माहितीस्तव
4. आदेश संचिका.

उपविभागीय अधिकारी  
 उपविभागीय अधिकारी  
 बीड.

29



- पहा- 1. तहसिलदार बीड यांचे पत्र क्र.2015 / जमा/ अकूची /कावि-349 दि.30.06.2015  
 2. प्रोजेक्टर डायरेक्टर भारतीय राष्ट्रीय राजमार्ग प्राधिकरण औरंगाबाद यांचे पत्र क्र.NHA/PU/AUR/NH-211 (A-Y)Tree Cutting/2015/640 दि.27.4.2015  
 3. मंडळ अधिकारी पेडगाव,पाली,मांजरसूंभा व लिंबागणेश यांचा स्थळ पहाणी अहवाल दि.18 व 26.06.2015 क्र.2015 / जमाबंदी/ झाड तोड.पर/कावि-260 उपविभागीय अधिकारी कार्यालय, बीड. दिनांक :- 13.07.2015.

राष्ट्रीय महामार्ग क्र.211 रस्ता रुंदीकरणात मौजे चौसळा ते पारगाव जपती मध्ये येत असलेली झाडे तोडण्याची परवानगीसाठी प्रोजेक्टर डायरेक्टर भारतीय राष्ट्रीय राजमार्ग प्राधिकरण औरंगाबाद यांनी त्यांचे पत्र क्र.NHA/PU/AUR/NH-211(A-Y)Tree Cutting/2015/640 दि.27.4.2015 चे पत्रान्वये झाडे तोडण्याची परवानगी मागीतली आहे.

प्रकरणात मंडळ अधिकारी पेडगाव,पाली यांनी दि.19.6.2015 रोजी व मं.अ.मांजरसूंभा व लिंबागणेश यांनी दि. 18.6.2015 रोजी प्रत्यक्ष स्थळ पहाणी करून स्थळ पहाणी अहवाल तहसिलदार बीड यांचे मार्फत या कार्यालयास सादर केलेला आहे. संदर्भात पत्रकाचे व मंडळ अधिकारी पेडगाव,पाली,मांजरसूंभा व लिंबागणेश यांचे स्थळ पहाणी अहवालाचे सबलोकन केले असता, राष्ट्रीय महामार्ग क्र.211 रस्ता रुंदीकरणासाठी दोन्ही बाजूची असणारी झाडे तोडणे आवश्यक आहेत, म्हणून खाली नमूद केलेनुसार महाराष्ट्र जमीन महसूल अधिनियम 1966 चे कलम 22 व 25 व त्याखालील पोट नियम 3 अन्वये ( झाडे तोडण्या बाबत नियमन) नियम 1964 चे नियम 3 अन्वये खालील तक्त्यात वर्णन केलेल्या जमीनीतील वर्णन केलेली झाडे तोडण्यास खालील अटीस अधिन राहून परवानगी देण्यात येते.

1. या परवानगी नुसार झाड / झाडे तोडल्यामुळे कोणत्या ही व्यक्तीच्या मालमतेच्या झालेल्या कोणत्याही हानीबद्दल नुकसान भरपाई भरण्यास प्रतिग्रहीता पात्र असेल.
2. तोडावयाच्या झाडांच्या संख्येच्या दुप्पट झाडे लावावेत व पर्यावरणाचा समतोल राखला जाईल याची दक्षता घ्यावी.
3. इतर हक्कदारांच्या आक्षेप आल्यास परवाना रद्द केला जाईल. ही परवानगी ज्या तारखेस देण्यात आली त्या तारखेपासून तीस दिवसांच्या कालावधीसाठी वैध असेल.
4. महाराष्ट्र जमीन महसूल अधिनियम 1966 मधील तरतुदी नुसार सदर झाडांची शासकीय नियमानुसार विल्लेवाट लावण्यात यावी.

अनु क्र.	जमीनीचे वर्णन	शेरा
1	राष्ट्रीय महामार्ग क्र.211 चौसळा ते पारगाव जपती रस्त्याचे रुंदीकरणात येणा-य दोन्ही बाजू	अधिनियमातील कलम 15 उपकलम (2) मधील अनुसूचित नमूद 1 ते 16 प्रकारची झाडे वगळून

स्वाक्षरीत  
 उपविभागीय अधिकारी,  
 उपविभागीय अधिकारी  
 बीड.

प्रतिलिपि- माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव.

1. तहसिलदार बीड यांना माहितीस्तव.
2. प्रोजेक्टर डायरेक्टर भारतीय राष्ट्रीय राजमार्ग प्राधिकरण औरंगाबाद यांना माहितीस्तव व आवश्यक त्या कार्यवाहीस्तव.
3. गटविकास अधिकारी पं.स. बीड यांना माहितीस्तव
4. आदेश संचिका.

स्वाक्षरीत  
 उपविभागीय अधिकारी,  
 उपविभागीय अधिकारी  
 बीड.

Permission granted as per order dated:- 13.07.2015

1. Receipt will be eligible for compensation for any loss of property of any person due to felling of trees / shrubs as per this permission.
2. Plant twice the number of trees that are being cut down and care should be taken to maintain the balance of the environment
3. License will be revoked if another claimant's object is there. The date on which this permission was granted will be valid for a period of thirty days from the date.
4. As per the provisions of Maharashtra Land Revenue Act, 1966 the disposal of these trees should be done as per Government provisions

Sr no	Description of land	
1	Both the widening of National Highway No. 211 Chausala to Pargaon confiscation road side should be applied	Schedule 1 to 16 of section 15 sub-section (2) of the Act exclude types of trees

Sub-Divisional Officer

Beed

TRUE COPY

*Saghar*  
TRUE COPY

35

उपविभागीय अधिकारी कार्यालय, अंबड  
ता. अंबड जि. जालना

Tn/Fax No. (02183) 221026

Email ID: sdmambad@gmail.com

Login ID: jatan.nic.in

जा.क्र.2015/अंबड/विआर- 444

दिनांक.06.08.2015

विषय:-NHA-PIU-AUR-Four laining for Rehabilitation and upgradation of Yedshi-  
Aurangabad (K.M. 100/000 to 290/200 of NH-211 Under NHDP phase IV  
A & B in the State of Maharashtra -Tree cutting permission for the trees in  
NH-211 EROW from 219+100 to 245+085 k.m. 255+000 to 260+061.

- वाचा: 1. महाराष्ट्र झाडे तोडण्याबाबत (नियमन) अधिनियम 1967 मधील तरतुदी  
2. अर्जदार प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण विभाग औरंगाबाद पत्र  
क्रं.NHA/PIU/AUR/NH-211(A-7) Tree-cutting/2015/642 Date-27.04.2015  
3. तहसिलदार अंबड यांचे पत्र दि. 04.08.2015.  
4. मं.अ. वडिगोदी यांचा अहवाल दि. 03.08.2015.  
5. मं.अ.जामखेड यांचा अहवाल दि. 03.08.2015.  
6. कार्यालयीन टिपणी दि. 05.08.2015  
7. वन परिक्षेत्र अधिकारी जालना यांचे पत्र क्रं.जा.क्रं.ब/मुल्यांकन/1112/2014-2015  
दि.09.02.2015

NHA/PIU/AUR/NH-211(A-7)	
क्र. 1851	
Date	07-08-15
[Signature]	

आदेश

अर्जदार प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण विभाग औरंगाबाद यांनी अंबड तालुक्यातील रस्त्याच्या माध्यमातून दोन्ही बाजूस राष्ट्रीय महामार्ग क्रं.211 च्या कि.मी. 33 या लांबीतील असलेली शासकीय हद्दीतील झाडे तोडण्याची परवानगी मागितलेली आहे.

उपरोक्त तहसिलदार, अंबड व मंडळ अधिकारी वडिगोदी व मंडळ अधिकारी जामखेड यांनी वरील नमुद दिनांकाच्या पत्रानुसार अहवाल सादर केला असून त्यामध्ये झाडांची संख्या व प्रकार अशी एकूण अंबड तालुक्यातील 1752 झाडे असल्याचे नमूद केले आहे.

सादर तोडावयाची झाडे संपूर्णतः शासकीय हद्दीतील असल्याचे संदर्भिय पत्र अनुक्रमे 4 ते 5 यांनी या कार्यालयास कळविले आहे. तरी मी उपविभागीय अधिकारी अंबड मला प्रदान करण्यात आलेल्या अधिकाराचा वापर करून महाराष्ट्र जमीन महसूल अधिनियम 1966 चे कलम 25 खालील नियम 3 (2) म.अ.अ. (लाकुड तोड लाकुड तोडण्याचा पुरवठा इत्यादिचे नियमन ) नियम 1967 मधील नियम 3 (2) च्या तरतुदीनुसार खालील अटीच्या अधिन राहून अर्जदार भारतीय राष्ट्रीय महामार्ग प्राधिकरण विकास औरंगाबाद यांचा राष्ट्रीय महामार्ग क्रं.211 च्या कि.मी. 219+100 ते 245+085 कि.मी. 255+000 ते 260+061 मधील लांबीतील असलेले शासकीय हद्दीतील फळझाडे वगळून वर नमूद केलेल्या संदर्भ क्रं.7 अन्वये विभागीय वन अधिकारी जालना यांनी मूल्यांकन करून दिलेल्या यादीतीलच अंबड तालुक्यातील 1752 एकूण महसूल खात्यास परवानगी असलेले झाडे तोडण्याची परवानगी देण्यात येत आहे.

Saghar  
TRUE COPY

31

सदर आदेशाप्रमाणे तहसिलदार अंबड यांनी संबंधित तलाठी यांना सदर आदेशांमध्ये नमूद झाडे तोडत असताना प्रत्यक्षात हजर राहण्यास सूचित करावे. तसेच संबंधित तलाठी यांना सदर आदेशांमध्ये दिलेल्या संख्येप्रमाणे झाडे तोडणे झाल्यानंतर तसा अहवाल या कार्यालयास सादर करावा. तसेच अर्जदाराने सदर झाड तोडल्याची कार्यवाही संबंधित तलाठी यांचेशी संपर्क करून त्यांच्या प्रत्यक्षात करावी.

### अटी

1. सदरील झाडे तोडताना आपल्या हद्दीतील तोडावीत.
2. शेजारील शेतकऱ्यांचे चुकून अथवा काही कारणास्तव झाड तोडल्यास त्याची सर्वस्वी जबाबदारी आपणावर राहिल व या बाबत काही न्यायालयीन बाब उदभवल्यास त्यास आपणच जबाबदार राहाल.
3. सदरील झाडे तोडण्याबाबत कोणताही वाद निर्माण झाल्यास त्या बाबत आपली जबाबदारी राहिल.
4. आपल्या हद्दीतील फळ झाडे वगळून इतर झाडे तोडण्याची परवानगी देण्यात येत आहे.
5. एखादया शेतकऱ्यांनी झाडाबद्दल वाद केल्यास ते झाड तोडू नये. मालकी सिध्द करूनच पुढील कार्यवाही करावी.
6. जेवढी झाडे तोडलेली आहे त्याच्या पाचपट झाडे लावावीत.
7. महसूल खात्यास प्राप्त अधिकारा अंतर्गत येत असणारीच झाडे तोडावीत. इतर झाडाबद्दल ज्यांना अधिकार आहेत त्यांची परवानगी घेवून पुढील कार्यवाही करावी.
8. सदर झाडांची विल्हेवाट संबंधित कार्यकारी अभियंता राष्ट्रीय महामार्ग क्र.211 यांचे साहाय्येने करावी.

— 31 —  
उपनिर्वाहक अधिकारी  
अंबड

### प्रतिलिपी:

1. तहसिलदार अंबड यांना माहितीस्तव व उचित कार्यवाहिस्तव.
2. सर्व संबंधित तलाठी यांना आवश्यक त्या कार्यवाहिस्तव देण्यात येते.
3. अर्जदार प्रकल्प संचालक, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण विभाग, औरंगाबाद B23, कामगार चौकाजवळ N-4 सिडको, औरंगाबाद 431003.

— 31 —  
उपनिर्वाहक अधिकारी  
अंबड

Saghar  
TRUE COPY

Relevant portion of order for 1752 tree felling

Order dated:- 06.08.2015

1. When cutting down such trees, they should be cut within their limits.
2. If the tree is cut down by mistake of the neighboring farmer or for any reason, all the responsibility will be on you and you will be responsible if any court case arises.
3. In case of any dispute regarding felling of such trees, you will be responsible for it.
4. It is being allowed to cut down other trees except fruit trees in your area.
5. If a farmer has a dispute over a tree, he should not cut it down. Only after proving ownership action should be taken.
6. Plant five times as many trees as have been cut down.
7. Trees should be cut down as per the authority of revenue department Further action should be taken only with their permission.
8. Executive Engineer for disposal of these trees National Highway no. 211.

Sub-Divisional Officer

Ambad

*Saghar*  
TRUE COPY

वाचा :- १. या कार्यालयाचे समक्रमांकी आदेश दिनांक. २३.०७.२०१५

२. यू.जे. चामरगोरे, जीएम टीइसिएच अॅन्ड प्राजेक्ट डायरेक्टर पिआययू राष्ट्रीय राजमार्ग प्राधिकरण, कामगार चौक, एन-४, औरंगाबाद यांचा विनंती अर्ज दिनांक. ३०.७.२०१५

जा.क्र. २०१५/जमा-२/झाडतोड/कावि-३८७  
उपविभागीय अधिकारी कार्यालय औरंगाबाद.  
दिनांक :- ०४.०८.२०१५.

:: शुध्दीपत्रक ::

संदर्भ क्रमंक २ अन्वये यू.जे. चामरगोरे, जीएम टीइसिएच अॅन्ड प्राजेक्ट डायरेक्टर पिआययू राष्ट्रीय राजमार्ग प्राधिकरण, कामगार चौक, एन-४, औरंगाबाद यांनी संदर्भ क्रमांक १ चे आदेशातील ४ नंबरीची अट बगळण्यास विनंती केली आहे.

करीता संदर्भ क्रमांक १ चे आदेशामध्ये अंशतः बदल करून अट नंबर ४ बगळण्यास परवानगी देण्यात येते उर्वरित कार्यावाही सदर आदेशात नमुद असल्या प्रमाणे अनुसरण्यात यावी.

उपविभागीय अधिकारी  
औरंगाबाद.

प्रतिलिपी :-

१. मा. जिल्हाधिकारी औरंगाबाद, यांना माहितीस्तव सविनय सादर.

२. तहसिलदार औरंगाबाद, यांना देवून कळविण्यांत येते की, संबंधीत तलाठी/मंडळ अधिकारी, यांना झाडे व काटेरी छोटी मोठी झुडपे तोडण्यांत येवून त्स्फेवजी फळदार झाडे लावण्याच्या अटीवर परवानगी देण्यांत आलेली आहे. तरी शासकीय जागेत दुप्पट झाडे लावून घेण्याची उचित कार्यवाही करावी.

३. यू.जे. चामरगोरे, जीएम टीइसिएच अॅन्ड प्राजेक्ट डायरेक्टर पिआययू भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, कामगार चौक, एन-४ औरंगाबाद यांना प्रत. देवून कळविण्यांत येते की, व तसेच सदर परवानगी ही दुप्पट फळदार झाडे लावण्याचे अटीवर देण्यांत आलेली आहे. सदर झाडे व काटेरी छोटी मोठी झाडे तोडण्यांत येवून दुप्पट झाडे लावण्यात यावी असे शासनाचे वतीने आवाहन करण्यांत येत आहे. तसेच उपरोक्त अटीचे पालन होईल याकडे लक्ष देण्यात यावे.

1825
578115

11/8/15

उपविभागीय अधिकारी  
औरंगाबाद.

Modified order dated 04.08.2015

1. Courtesy to District Collector Aurangabad for information.

2. The Tehsildar of Aurangabad is informed that the concerned Talathi / Mandal officer has been given permission to cut down trees and thorny shrubs and plant fruit trees. However, appropriate action should be taken to plant twice the number of trees cut in government space.

3. U.J. Chamargore, G. M. TECH & Project Director PUI, Office of the National Highways Authority of India, Kamgar Chowk N-4 Aurangabad is hereby informed via a copy of this letter that the permission to cut down the particular amount of trees is based on the condition that twice the number of trees cut will be planted for the project. Furthermore, the said permission has been given on the condition of planting double the number of trees (fruit-bearing). The government is appealing to cut down these trees and thorny bushes and plant twice the number of trees. Care should also be taken to ensure that the above conditions are complied with.

**Sub-Divisional Officer**

**Aurangabad.**

*Saghar*  
TRUE COPY

वाचा :- १.महाराष्ट्र झाडे तोडणे (नियमन) अधिनियम १९६४ चे कलम नुसार.

२.चू.जे.चामरगोरे,जीएम टीइसिएच अँड प्राजेक्ट डायरेक्टर पिआययू राष्ट्रीय राजमार्ग प्राधिकरण,कामगार चौक,एन-४,औरंगाबाद यांचे पत्र २७.४.२०१५.

३.उपवनसंरक्षक,वनविभाग औरंगाबाद यांचे पत्र क्र.११९४/२०१५-२०१६/दि.२.७.२०१५

४.तहसिलदार औरंगाबाद यांचे पत्र क्र.२०१५/जमा-१/कावि ४१२ दिनांक १४.७.२०१५.

जा.क्र.२०१५/जमा-२/झाडतोड/कावि-३८७

उपविभागीय अधिकारी कार्यालय औरंगाबाद.

दिनांक :-23.7.2015.

नमूना-२

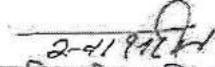
महाराष्ट्र झाडे तोडण्या बाबत (नियम) अधिनियम १९६४ यांच्या (कलम) ३ (ब) अन्वये भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,कामगार चौक एन-४ औरंगाबाद कार्यालय यांनी राष्ट्रीय महामार्ग एन.एच.२११ चे चौपदरीकरणांतर्गत येडशी-औरंगाबाद कि.मी.१००/००० ते २९०/२०० दरम्यानचा रस्ता रुंदीकरण व्यवस्थेमध्ये अडचण निर्माण करित असल्यामुळे सदर झाडे व काटेरी झुडपे काढण्यास परवानगी देण्यांत यावी असे संदर्भीय पत्र क्र.२ नुसार प्रस्तावित केलेले आहे.

आणि ज्याअर्थी, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,कामगार चौक एन-४ औरंगाबाद यांनी राष्ट्रीय महामार्ग एन.एच.२११ चे चौपदरीकरणांतर्गत येडशी-औरंगाबाद कि.मी.१००/००० ते २९०/२०० दरम्यानचा रस्ता रुंदीकरण व्यवस्थेमध्ये अडचण निर्माण करित असल्यामुळे सदर झाडे व काटेरी झुडपे काढण्यास परवानगी देण्यांत यावी अशी विनंती केलेली आहे.

म्हणून त्याअर्थी, महाराष्ट्र झाडे तोडण्या बाबत (नियमन) अधिनियम १९६४ यांच्या १(कलम) ब अन्वये पांढरी ते निपाणी या दरम्यान असलेली औरंगाबाद तालुक्यातील आर.एच.एस. 413 झाडे एल.एच.एस.407 झाडे असे एकूण 820 झाडे तोडण्या बाबत अडचण निर्माण करित असल्याचे अहवालात नमुद केलेले आहे.म्हणून,त्याअर्थी सदर 820/- झाडे तोडण्यास खालील अटी व शर्तीस अधिन राहून राष्ट्रीय महामार्ग एन.एच.२११ चे चौपदरीकरणांतर्गत येडशी-औरंगाबाद कि.मी.१००/००० ते २९०/२०० या दरम्यानचा रस्ता रुंदीकरणा अंतर्गत औरंगाबाद तालुक्यांतील गांवाच्या हद्दीतील झाडे तोडण्यास परवानगी देण्यांत येत आहे.सदर कोणत्याही व्यक्तीच्या मालमत्तेच्या हानी होणार नाही. यादुष्टीने नुकसान भरपाई भरण्यास प्रतिगृहीता पात्र असेल.

Saghar  
TRUE COPY

१. सदर परवानगी ज्या तारखेस ती देण्यांत आली त्या तारखेपासून सहा महिने कालावधीसाठी वैध असेल.
  २. महामार्गाचे प्रत्यक्ष काम सुरु करण्याचे पंधरा दिवस आधी सदर झाडे तोडण्याचे काम सुरु करावे. त्या अगोदर झाडे तोडू नयेत. व याबाबत यू.जे. चामरगोरे, जीएम टीइसिएच अँड प्राजेक्ट डायरेक्टर पिआययू राष्ट्रीय राजमार्ग प्राधिकरण, कामगार चौक, एन-४, औरंगाबाद यांनी खात्री करावी.
  ३. तसेच सदर परवानगी ही दुप्पट (शासकीय जागेत झाडे लावण्याचे अटीवर देण्यांत येते.
  ४. सदर झाडे व इतर छोटी मोठी काटेरी झुडुपांची हरास करण्यांत येवून त्यातून येणारी रक्कम ००२९ या महसूल शिर्षखाली जमा करून अनुपालन अहवाल सादर करावा.
  ५. सदर नमुद करण्यांत आलेल्या अटीचे पालन न केल्यास सदर परवानगी ही रद्द समजण्यांत येईल.
- सोबत:- विवरणपत्र

  
उपविभागीय अधिकारी,  
औरंगाबाद.

प्रतिलिपी :-

१. मा. जिल्हाधिकारी औरंगाबाद, यांना माहितीस्तव सविनय सादर.
२. तहसिलदार औरंगाबाद, यांना देवून कळविण्यांत येते की, संबंधीत तलाठी/मंडळ अधिकारी यांना झाडे व काटेरी छोटी मोठी झुडुपे तोडण्यांत येवून त्याऐवजी फळदार झाडे लावण्याच्या अटीवर परवानगी देण्यांत आलेली आहे. तरी शासकीय जागेत दुप्पट झाडे लावून घेण्याची उचित कार्यवाही करावी.
३. यू.जे. चामरगोरे, जीएम टीइसिएच अँड प्राजेक्ट डायरेक्टर पिआययू भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, कामगार चौक, एन-४ औरंगाबाद यांना प्रत देवून कळविण्यांत येते की, सदर तोडलेल्या झाडाचा हरासी करण्यांत येवून त्यातून येणारी रक्कम ००२९ महसूल शिर्षकाखाली जमा करावी. व तसेच सदर परवानगी ही दुप्पट फळदार झाडे लावण्याचे अटीवर देण्यांत आलेली आहे. सदर झाडे व काटेरी छोटी मोठी झाडे तोडण्यांत येवून दुप्पट झाडे लावण्यात यावी असे शासनाचे वतीने आवाहन करण्यांत येत आहे. तसेच उपरोक्त अटीचे पालन होईल याकडे लक्ष देण्यांत द्यावे.

  
उपविभागीय अधिकारी  
औरंगाबाद.

Saghar  
TRUE COPY

Relevant portion of order for 820 tree felling

Permission granted as per order dated: - 23.07.2015

1. Courtesy to District Collector Aurangabad for information.
2. The Tehsildar of Aurangabad is hereby informed that the concerned Talathi / Mandal officer has been given permission to cut down trees and thorny shrubs and plant fruit trees. However, appropriate action should be taken to plant twice the number of trees cut in government space.
3. U.S. Jn. Chamargore, G. M. TECH & Project Director PIU, National Highways Authority of India Kamgar Chowk N-4 Aurangabad. is hereby informed via a copy of this letter that the cut down trees be auctioned and the proceeds from the same should be deposited with 0029 Revenue title. Furthermore, this permission has been given on the condition that twice the number of trees (fruit-bearing) should be planted. The government is appealing to cut down these trees and thorny bushes and plant double the number of trees. Care should also be taken to ensure that the above conditions are strictly complied with.

**Sub-Divisional Officer**

**Aurangabad**

*Saghar*  
TRUE COPY

वाचा: (१) या कार्यालयाचे समक्रमांतीक आदेश दिनांक २४/०७/२०१५

(२) यु. जे. चामरगोरे, जी.एम. & प्रोजेक्ट डायरेक्टर पीयुआय राष्ट्रीय राजमार्ग प्राधिकरण, कामगार चौक एन-४ औरंगाबाद यांचा विनंती अर्ज दिनांक: ३०/०७/२०१५



:: शुध्दीपत्रक ::

संदर्भ क्र.२ अन्वये यु. जे. चामरगोरे, जी.एम. & प्रोजेक्ट डायरेक्टर पीयुआय राष्ट्रीय राजमार्ग प्राधिकरण, कामगार चौक एन-४ औरंगाबाद यांनी संदर्भ क्रमांक १ चे आदेशातील ४ नंबरची अट वगळण्यास विनंती केली आहे. करिता संदर्भ क्र १ चे आदेशामध्ये अंशतः बदल करून अट नंबर ४ वगळण्यास परवानगी देण्यात येते उर्वरित कार्यवाही सदर आदेशात नमुद असल्या प्रमाणे अनुसरण्यात यावी.

जा.क्र.२०१५/जमाबंदी/झाडतोडी/कावी-  
उप विभागीय अधिकारी, पैठण-फुलंब्री,  
मुख्यालय- औरंगाबाद  
दिनांक :- १०/०८/२०१५

*स्वाक्षरी*  
उप विभागीय अधिकारी (महसुल)  
पैठण - फुलंब्री,  
मुख्यालय - औरंगाबाद.

प्रतिलिपी:

- मा. जिल्हाधिकारी औरंगाबाद, यांना माहितीस्तव सविनय सादर
- तहसिलदार पैठण यांना देवुन कळविण्यात येते की, संबंधीत तलाठी/मंडळ अधिकारी यांना झाडे व काटेरी छोटी मोठी झुडपे तोडण्यात येवुन त्याऐवजी फळदार झाडे लावण्याच्या अटीवर परवानगी देण्यात आलेली आहे. तरी शासकीय जागत दुप्पट झाडे लावुन घेण्याची उचित कार्यवाही करावी.
- यु. जे. चामरगोरे, जी.एम. टॉर्डीसायब & प्रोजेक्ट डायरेक्टर पीयुआय भारतीय राष्ट्रीय राजमार्ग प्राधिकरण कामगार चौक एन-४ औरंगाबाद यांना प्रत देवुन कळविण्यात येते की, सदर तालुक्याच्या झाडांचा हरासा करण्यात येवुन त्यातुन येणारी रक्कम ००२९ महसुल शिर्षकाखाली जमा करावी. व तसेच सदर परवानगी ही दुप्पट फळदार झाडे लावण्याचे अटी वर देण्यात आलेली आहे. सदर झाडे व काटेरी छोटी मोठी झाडे तोडण्यात येवुन दुप्पट झाडे लावण्यात यावी असे शासनाचे वतीने आवाहन करण्यात येत आहे. तसेच उपरोक्त अटीचे पालन होईल याकडे लक्ष देण्यात यावे.

NHAI PIU AUPANGARAD	
Inward No	1918
Date	12/8/15
Filed in	

*स्वाक्षरी*  
उप विभागीय अधिकारी (महसुल)  
पैठण - फुलंब्री,  
मुख्यालय - औरंगाबाद.

Modified order dated 10.08.2015

1. Courtesy to District Collector Aurangabad for information.

2. The Tehsildar of Aurangabad is informed that the concerned Talathi / Mandal officer has been given permission to cut down trees and thorny shrubs and plant fruit trees. However, appropriate action should be taken to plant twice the number of trees cut in government space.

3 U.S. Jn. Chamargore, G. M. TECH & Project Director PIU, National Highways Authority of India Kamgar Chowk N-4 Aurangabad. is hereby informed via a copy of this letter that the cut down trees be auctioned and the proceeds from the same should be deposited with 0029 Revenue title. Furthermore, this permission has been given on the condition that twice the number of trees (fruit-bearing) should be planted. The government is appealing to cut down these trees and thorny bushes and plant double the number of trees. Care should also be taken to ensure that the above conditions are strictly complied with.

**Sub-Divisional Officer (Revenue)**

**Paithan-Phulambri**

**Head-Office Aurangabad.**

*Saghar*  
TRUE COPY

punarv-2015

- वाचा: (१) महाराष्ट्र झाडे तोडण्याबाबत (नियम) अधिनियम १९६४ चे कलम ३ (१-ब)  
 (२) उपवनसंरक्षक, औरंगाबाद वन विभाग औरंगाबाद यांचे पत्र दिनांक :- १२/१२/२०१४  
 (३) यु. जे. चामरगोरे, जी.एम. & प्रोजेक्ट डायरेक्टर पीयुआय औरंगाबाद यांचा अर्ज दिनांक  
 ०७/०५/२०१५  
 (४) तहसिलदार पैठण यांचा प्रस्ताव जा.क्र.२०१५/जमा-२/कावी दिनांक १५/०७/२०१५



जा.क्र.२०१५/जमाबंदी/झाडतोडी/कावी-५४५  
 उप विभागीय अधिकारी, पैठण-फुलंब्री,  
 मुख्यालय- औरंगाबाद  
 दिनांक :- २४/०७/२०१५

नमुना-२

महाराष्ट्र झाडे तोडण्या बाबत (नियम) अधिनियम १९६४ यांच्या (कलम) ३(ब) अन्वये भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, कामगार चौक एन-४ औरंगाबाद कार्यालय यांनी राष्ट्रीय महामार्ग एन.एच. २११ चे चौपदरीकरणांतर्गत येडशी - औरंगाबाद कि.मी. १००/००० ते २९०/२०० दरम्यानचा रस्ता रुंदीकरण व्यवस्थेमध्ये अडचण निर्माण करित असल्यामुळे सदर झाडे व काटेरी झुडपे काढण्यास परवानगी देण्यात यावी असे संदर्भिय पत्र क्र.२ नुसार प्रस्तावित केलेले आहे.

आणि ज्याअर्थी, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण कामगार चौक एन-४ औरंगाबाद यांनी राष्ट्रीय महामार्ग एन.एच. २११ चे चौपदरीकरणांतर्गत येडशी - औरंगाबाद कि.मी. १००/००० ते २९०/२०० दरम्यानचा रस्ता रुंदीकरण व्यवस्थेमध्ये अडचण निर्माण करित असल्यामुळे सदर झाडे व काटेरी झुडपे काढण्यास परवानगी देण्यात यावी अशी विनंती केलेली आहे.

म्हणून त्याअर्थी, महाराष्ट्र झाडे तोडण्या बाबत (नियम) अधिनियम १९६४ यांच्या १ (कलम) ब अन्वये कोणत्याही ठापाडीतांडा या दरम्यान असलेली पैठण तालुक्यातील आर. एच. एस २११ झाडे एन.एच. एस १८६ असे एकुण ३९७ झाडे तोडण्या बाबत अडचण निर्माण करित असल्याचे अहवालात नमूद केलेले आहे. म्हणून त्याअर्थी सदर ३९७ झाडे तोडण्यास खालील अटी व शर्तीस अधिन राहुन राष्ट्रीय महामार्ग एन.एच. २११ चे चौपदरीकरणांतर्गत येडशी - औरंगाबाद कि.मी. १००/००० ते २९०/२०० यया दरम्यानचा रस्ता रुंदीकरण अंतर्गत पैठण तालुक्यातील गांवाच्या हद्दीतील झाडे तोडण्यास परवानगी देण्यात येत आहे. सदर कोणत्याही व्यक्तीच्या मालमत्तेच्या हानी होणार नाही या दृष्टीने नुकसान भरपाई भरण्यास प्रतिगृहीता पात्र असेल.

1728  
 28/7/2015  
 Sign

Saghar 23  
 TRUE COPY

PUNARV-2015

१. सदर परवानगी ज्या तारखेस ती देण्यात आली त्या तारखेपासून सहा महिने कालावधीसाठी वैद्य असेल.
२. महामार्गाचे प्रत्यक्ष काम सुरु करण्याचे पंधरा दिवस आधी सदर झाडे तोडण्याचे काम सुरु करावे. त्या अगोदर झाडे तोडू नयेत. व या बाबत यु. जे चामरगोरे, जी.एम. टीईसिएच & प्रॉजेक्ट डायरेक्टर पिआययु राष्ट्रीय राजमार्ग प्राधिकरण, कामगार चौक, एन-४ औरंगाबाद यांनी खात्री करावी.
३. तसेच सदर परवानगी ही दुप्पट शासकीय जागेत झाडे लावण्याचे अटीवर देण्यात येते.
४. सदर झाडे व इतर छोटी मोठी काटेरी झुडुपांची हर्बास करण्यात येवून त्यातुन येणारी रक्कम ००२९ या महसुल शिर्षखाली जमा करून अनुपालन अहवाल सादर करावा.
५. सदर नमुद करण्यात आलेल्या अटीचे पालन न केल्यास सदर परवानगी ही रद्द समजण्यात येईल.

**शेका: विवरण पत्र**

**विकास**  
उप विभागीय अधिकारी (महसुल)  
पैठण - फुलंब्री,  
मुख्यालय - औरंगाबाद.

प्रतिलिपी:

1. मा. जिल्हाधिकारी औरंगाबाद , यांना माहितीस्तव सविनय सादर
2. तहसिलदार पैठण यांना देवुन कळविण्यात येते की, संबंधीत तलाठी/मंडळ अधिकारी यांना झाडे व काटेरी छोटी मोठी झुडुपे तोडण्यात येवुन त्याऐवजी फळदार झाडे लावण्याच्या अटीवर परवानगी देण्यात आलेली आहे. तरी शासकीय जागेत दुप्पट झाडे लावुन घेण्याची उचित कार्यवाही करावी.
3. यु. जे. चामरगोरे, जी. एम. टीईसिएच & प्रॉजेक्ट डायरेक्टर पिआययु भारतीय राष्ट्रीय राजमार्ग प्राधिकरण कामगार चौक एन-4 औरंगाबाद यांना प्रत देवुन कळविण्यात येते की, सदर तोडलेल्या झाडाचा हर्बासी करण्यात येवुन त्यातुन येणारी रक्कम 0029 महसुल शिर्षकाखाली जमा करावी. व तसेच सदर परवानगी ही दुप्पट फळदार झाडे लावण्याचे अटी वर देण्यात आलेली आहे. सदर झाडे व काटेरी छोटी मोठी झाडे तोडण्यांत येवुन दुप्पट झाडे लावण्यात यावी असे शासनाचे वतीने आवाहन करण्यात येत आहे. तसेच उपरोक्त अटीचे पालन होईल याकडे लक्ष देण्यात यावे.

**विकास**  
उप विभागीय अधिकारी (महसुल)  
पैठण - फुलंब्री,  
मुख्यालय - औरंगाबाद.

Saghar  
TRUE COPY

**Permit Letter by Sub-Divisional Officer, Paithan-Phulambri**

**dated: 24/07/2015**

Permission is hereby granted for cutting of 397 trees at Tal. Paithan for 4/6 laning of NH-211 Yedashi-Aurangabad stretch from Kms 100/000 to 290/000 Kms.

(The relevant portion of the official letter is hereby translated and not the entire letter)

**Sub-Divisional Officer,  
Paithan-Phulambri  
Head-Office, Aurangabad.**

*Saghar*  
TRUE COPY

**विभागीय वन अधिकारी, उस्मानाबाद यांचे कार्यालय**

महामती प्रशासकीय ईमारत, आजी क्र. ३९, उस्मानाबाद-४१३००१ मु.क्र. (०२४७२-२२३४०८) फॅक्स क्र. २२३९०७

विषय - NHA - PIU Solapur-4/6 laning of  
Solapur Yedshi Section of NH -  
211 in Km 0/000 to Km 100/000  
Valuation of Scheduled and Non-  
Scheduled tree and cutting  
permission for Scheduled trees in  
Osmanabad District.

जा.क्र. ब/ मुल्यांकन / 1015 /2014-15.  
उस्मानाबाद 413501 दिनांक | 1/08/2014.

प्रति,

विभागीय महाव्यवस्थापक (संत्र)  
तथा प्रकल्प संचालक,  
राष्ट्रीय महामार्ग प्राधिकरण,  
परियोजना कार्यान्वयन, इकाई,  
प्लॉट नं. ८०, जुने संतोषनगर,  
देविका गॅस एजन्सीसमोर,  
जुळे सोलापूर, सोलापूर-४१३००४ (महाराष्ट्र)

- संदर्भ - 1. आपले कडील पत्र क्रमांक NHA/PU/SLP/NHOP-IV/Tree Cutting /16018/14 /  
2502/ दिनांक 22.01.2014.  
2. या कार्यालयाचे पत्र क्रमांक ब/ मुल्यांकन/ 889/ दिनांक 23.07.2014.  
3. आपले कडील पत्र क्रमांक NHA/PU/SLP/NHOP-IV/Tree Cutting /16018/14 /  
808/ दिनांक 25.07.2014.

उपरोक्त विषयास अनुसरून वरील संदर्भ पत्रान्वये मागणी केलेनुसार संदर्भ क्रमांक 2 अन्वये तासुका तुळजापूर व उस्मानाबाद या कार्यालयाकडून वनशाळाचे मुल्यांकन करून देणेत आले होते. संदर्भ मुल्यांकन मध्ये अनुसुचित व विंगर अनुसुचित वृक्षांचे मुल्यांकन एकत्रीतपणे करण्यात आले होते. त्यामुळे मुळ मुल्यांकन प्रकरण या कार्यालयास परत करण्यात यावे.

तरी आपलेकडील संदर्भ पत्र क्रमांक 3 अन्वये मागणी केले नुसार तुळजापूर व उस्मानाबाद, कळंब तासुका कि.मी. 16/200 ते 100/00 दरम्यान येणा-या अनुसुचित व विंगर अनुसुचित झाडांचे वेगवेगळी विभागणी करून सुचारीत मुल्यांकन करून देणेत येत आहे.

या विभागाकडील अभिनस्त वन परिक्षेत्र अधिकारी, तुळजापूर मु. उस्मानाबाद व भुम यांचेकडून विषयांकीत प्रकरणी प्राप्त मुल्यांकन अहवालानुसार अनुसुचित व विंगर अनुसुचित वृक्षांसाठी सन 2000-01 ची दरसूची विचारात घेऊन वनशाळाचा मुल्यांकन करणेत आले आहे. सदरहू दरसूची सध्या प्रचलित आहे.

सोबत जोडण्यात आलेल्या यादीमध्ये फळझाडांचा देखिल समावेश करणेत आलेला आहे. फळझाडांचे मुल्यांकन करताना जळावु लाकडाचे किंमत गृहीत धरून मुल्यांकन करणेत आलेले आहे. तरी आपणास आवश्यक घाटल्यास फळझाडांचे मुल्यांकन कृषी विभागाकडून करणे उचित होईल.

सदरहू प्रकरणी फळविण्यात येते की, महाराष्ट्र वृक्षतोड अधिनियम, १९६४ मध्ये नमूद अनुसुचित झाडे व फळझाडे तोडण्यासाठी वन विभागाचे संबंधित वन परिक्षेत्र अधिकारी हे परवानगी देण्यासाठी सक्षम आहेत. त्यांचेकडे विहित पद्धतीनुसार अर्ज सादर करून त्यांचेकडून वृक्षतोडीसाठी परवानगी प्राप्त करावी. उर्वरीत झाडे तोडण्याची परवानगी संबंधित तहसिलदार यांचेकडून प्राप्त करावी.

तसेच वन विभागाची वाहतूक परवानगी घेतल्याशिवाय तोडलेल्या वृक्षांची वाहतूक करण्यात येऊ नये. याबाबत संबंधितांना सूचित करावे.

सहपत्र - सुचारीत मुल्यांकन वरील प्रमाणे यादी

विभागीय वन अधिकारी  
उस्मानाबाद

प्रतिलिपी - वनपरिक्षेत्र अधिकारी तुळजापूर मु. उस्मानाबाद व भुम यांना माहिती व आवश्यक त्या कार्यवाहीसाठी

National Highway No. 211 Valuation of Trees  
Non - Schedule - Schedule Trees Abstract

क्र.	तालुक्याचे नाव	बाजु	झाडाचा प्रजाती	झाडाची संख्या	एकुण रक्कम
1	तुळजापुर	डावी बाजु	Non - Schedule	967	448301
			Schedule	68	49893
	तुळजापुर	उजवी बाजु	Non - Schedule	1018	380024
			Schedule	66	60344
एकुण				2119	938562
2	उस्मानाबाद	डावी बाजु	Non - Schedule	1112	322093
			Schedule	9	8246
	उस्मानाबाद	उजवी बाजु	Non - Schedule	727	292476
			Schedule	3	8238
एकुण				1851	631053
3	कळंब	डावी बाजु	Non - Schedule	1373	817027
			Schedule	9	11559
	कळंब	उजवी बाजु	Non - Schedule	1416	994108
			Schedule	5	10525
एकुण				2803	1833819
एकुण एकदर				6773	3403434

एकुण 3403434 /-अक्षरी रुपये ( चौतीस लाख तीन हजार चारशे चौतीस रुपये ) फक्त

विभागीय अधिकारी  
उस्मानाबाद

Saghar  
TRUE COPY

**Permit Letter by District Forest Officer, Osmanabad dated: 11/08/2014.**

Permission for cutting of 6773 trees for 4/6 laning of NHAI-PIU Solapur-Yedashi Section of NH-211 from Kms 0/000 to Kms 100/000 is hereby granted.

**Divisional Forest Officer**

**Osmanabad.**

**(The relevant portion of the official letter is hereby translated and not the entire letter)**

*Saghar*  
TRUE COPY

pokharkar21 86

उपवनसंरक्षक, सोलापूर वनविभाग, सोलापूर यांचे कार्यालय  
 "वनमवन" विजापूर रोड, सोलापूर-४१३ ००४.  
 दूरध्वनी क्रमांक. ०२१७/२३४५०९६, २३०५९८२. फॅक्स नं. ०२१७/२३४५०९६

विषय:- राष्ट्रीय महामार्ग क्र.२११ सोलापूर ते येडशी  
 कि.मी.०/००० ते १६/४००० रस्ता चौपदरी-  
 करण करण्यासाठी मुल्यांकन केलेल्या  
 झाडांचे अनुसूचित व विगर अनुसूचित वृक्ष  
 असे वर्गीकरण करून मिळणे बाबत.

जा.क्र.ब./कक्ष-१३/सर्व्हे/मुल्यांकन/ १५३१  
 सोलापूर-४१३ ००४ दिनांक- १६/०६/२०१४

प्रति,  
 व्यवस्थापक तांत्रिक,  
 भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,  
 प्लॉट नं.८०, जुने संतोष नगर,  
 देविका गॅस एजन्सी समोर,  
 जुळे सोलापूर

संदर्भ:- जापले कडील पत्र क्र. NHA/PIU/SLP/NHDP-IV/Tree Cutting/  
 १६०१८/१४/१०५४ दि.०३/०९/२०१४

उपरोक्त संदर्भिय पत्राच्या अनुषंगाने आपण मागणी केलेले राष्ट्रीय महामार्ग क्र.२११  
 सोलापूर ते येडशी कि.मी.०/००० ते १६/४००० रस्ता चौपदरीकरण करण्यासाठी उत्तर सोलापूर  
 तालुक्यातील मौजे-शेळगी, हिप्परगा, हगलूर, होनसळ व दक्षिण सोलापूर तालुक्यातील उळे,  
 कासेगाव, येथील मुल्यांकन केलेल्या झाडांचे अनुसूचित व विगर अनुसूचित वृक्ष असे वर्गीकरण करून  
 सोबत प्रपत्रात पाठविण्यात येत आहे.

सोबत- वरीलप्रमाणे.

पान नं. १ ते ६४

(एस.बी.बडवे)  
 उपवनसंरक्षक  
 सोलापूर वनविभाग सोलापूर

**Official Letter of Valuation of trees into Scheduled and Non-Scheduled  
dated: 16/07/2014**

That as per your request regarding 4-laning of NH-211 Solapur-Yedashi stretch from Kms 0/000 to Kms 16/400 for valuation of trees the same has been done as per their classification into Scheduled and Non-Scheduled is being provided herewith.

**S.B. Badve**

**Forest Conservator**

**Solapur Forest Division, Solapur.**

**(The relevant portion of the official letter is hereby translated and not the entire letter)**

*Saghar*  
TRUE COPY

**विभागीय वन अधिकारी, उस्मानाबाद यांचे कार्यालय**

राज्य वन विभाग, भारत, जाळा क्र. ३९, उस्मानाबाद-४१३५००१ द. क्र. (०२४७२-२२३४०८) फॅक्स क्र. २२३९०७

विषय - Errow Tree Valuation- Reg

जा.क्र. व/ मुल्यांकन / २०१६ / २०१४-१५.

उस्मानाबाद ४१३५०१ दिनांक ०९/०६/२०१४

विभागीय महाव्यवस्थापक (तंत्र)

विभागीय संचालक,

राज्य वन विभाग, उस्मानाबाद,

परियोजना कार्यान्वयन, इकाई,

पोस्ट नं. ८०, जुने संतोषनगर,

जिल्हा वन एजन्सीसमोर,

सोलापूर - सोलापूर-४१३००४ (महाराष्ट्र)

संदर्भ - १. आपले कडील पत्र क्रमांक NHA/PU/SLP/NHOP-IV/Tree Cutting /16018/14 / 2010/ दिनांक 22.12.2014.

२. वनपरिक्षेत्र अधिकारी, तुळजापूर यांचे कडील पत्र क्रमांक अ/मुल्यांकन/351/ दिनांक 09.01.2015.

वरील विषयास अनुसरून राष्ट्रीय महामार्ग क्रमांक २११ च्या चौपदरीकरण कर प्रयत्नांतील वरील सर्विथ व वृक्ष केल्या कि.मी. दरम्यान Errow Tree चे या विभागाकडील अधिनिस्त वन परिक्षेत्र अधिकारी, तुळजापूर यांचेकडून विषय वार्कित प्रकरणी प्राप्त मुल्यांकन अहवालानुसार अनुसूचित व विंगर अनुसूचित वृक्षासाठी सन २००१ ची दरसूची विचारात घेऊन वनजाड्यांचा मुल्यांकन अहवाल या सोबत पाठविण्यात येत आहे. सदरहू मुल्यांकन प्रचलित आहे.

क्र.	तालुक्याचे नांव	बाजू	झाडाचा प्रजाती	झाडाची संख्या	एकूण रक्कम
१	तुळजापूर	डावी बाजू	Non - Schedule	127	85745.00
	तुळजापूर		Schedule	1	2746.00
	तुळजापूर	उजवी बाजू	Non - Schedule	82	44829.00
	तुळजापूर		Schedule	0	0.00
Total				210	133920.00
२	उस्मानाबाद	डावी बाजू	Non - Schedule	411	206526.00
	उस्मानाबाद		Schedule	3	14.00
	उस्मानाबाद	उजवी बाजू	Non - Schedule	415	256302.00
	उस्मानाबाद		Schedule	6	5318.00
Total				835	469581.00
Grand total				1045	602901.00

एकूण रु. 602901/- अक्षरी रुपये ( सहा लाख सैन हजार नवशे एक रुपये ) फक्त

सदरहू प्रकरणी कळविण्यात येते की, महाराष्ट्र वृक्षतोड अधिनियम, १९६४ मध्ये नमूद अनुसूचित झाडे व वृक्ष तोडण्यासाठी वन विभागाचे संबंधित वन परिक्षेत्र अधिकारी हे परवानगी देण्यासाठी सक्षम आहेत. त्यांचेकडे विहित पद्धतीनुसार अर्ज सादर करून त्यांचेकडून वृक्षतोडीसाठी परवानगी प्राप्त करावी. उर्वरित झाडे तोडण्याची परवानगी संबंधित तहसिलदार यांचेकडून प्राप्त करावी.

तसेच वन विभागाची वाहतूक परवानगी घेतल्याशिवाय तोडलेल्या वृक्षांची वाहतूक करण्यात येऊ नये. याबाबत संबंधितांना सूचित करावे.

सहपत्र - वरील प्रमाणे दादी

विभागीय वन अधिकारी

उस्मानाबाद

तिलिपी - वनपरिक्षेत्र अधिकारी, तुळजापूर यांना वरील सर्वाभिय पत्र क्र. २ अन्वये माहिती व आवश्यक त्या कार्यवाहीसाठी

Tree cutting file

BT

- tree valuation 07.06.2014

आयक नं./Inward... 4365...  
 एन.ए./PIU  
 दिनांक 31/06/14 34

TRUE COPY

Saghar

**Permit Letter by Divisional Forest Officer, Osmanabad dated: 12/01/2014**

Permission is hereby granted for cutting down of 1045 trees at Tal. Tuljapur and Osmanabad for 4-laning of NH-211 Solapur-Yedashi stretch.

**Divisional Forest Officer**

**Osmanabad**

**(The relevant portion of the official letter is hereby translated and not the entire letter)**

TRUE COPY

*Saghar*

**CONCESSION AGREEMENT****BETWEEN****NATIONAL HIGHWAYS AUTHORITY OF INDIA****( Ministry of Road Transport & Highways )****G-5 & 6, Sector – 10, Dwarka,****New Delhi – 110 075****AND****SOLAPUR YEDESHI TOLLWAY PRIVATE LIMITED****IRB Complex, Chandivli Farm,****Chandivli Village, Andheri (East),****Mumbai - 400 072****FOR****FOUR LANING OF SOLAPUR TO YEDESHI SECTION OF NH-211  
FROM KM 0.000 TO KM 100.000 (DESIGN LENGTH – 98.717 KM)  
IN THE STATE OF MAHARASHTRA TO BE EXECUTED AS BOT (TOLL)  
ON DBFOT PATTERN UNDER NHDP PHASE – IV****Concession Agreement Signed On  
March 3, 2014****VOLUME - I : CONCESSION AGREEMENT**

TRUE COPY

*Saghar*

## ARTICLE 5

**OBLIGATIONS OF THE CONCESSIONAIRE****5.1 Obligations of the Concessionaire**

- 5.1.1 Subject to and on the terms and conditions of this Agreement, the Concessionaire shall, at its own cost and expense, procure finance for and undertake the design, engineering, procurement, construction, operation and maintenance of the Project Highway and observe, fulfil, comply with and perform all its obligations set out in this Agreement or arising hereunder.
- 5.1.2 The Concessionaire shall comply with all Applicable Laws and Applicable Permits (including renewals as required) in the performance of its obligations under this Agreement.
- 5.1.3 Subject to the provisions of Clauses 5.1.1 and 5.1.2, the Concessionaire shall discharge its obligations in accordance with Good Industry Practice and as a reasonable and prudent person.
- 5.1.4 The Concessionaire shall, at its own cost and expense, in addition to and not in derogation of its obligations elsewhere set out in this Agreement:
- (a) make, or cause to be made, necessary applications to the relevant Government Instrumentalities with such particulars and details as may be required for obtaining Applicable Permits (other than those set forth in Clause 4.1.2), and obtain and keep in force and effect such Applicable Permits in conformity with the Applicable Laws;
  - (b) procure, as required, the appropriate proprietary rights, licences, agreements and permissions for materials, methods, processes and systems used or incorporated into the Project Highway;
  - (c) perform and fulfil its obligations under the Financing Agreements;
  - (d) make reasonable efforts to maintain harmony and good industrial relations among the personnel employed by it or its Contractors in connection with the performance of its obligations under this Agreement;
  - (e) make reasonable efforts to facilitate the acquisition of land required for the purposes of the Agreement;
  - (f) ensure and procure that its Contractors comply with all Applicable Permits and Applicable Laws in the performance by them of any of the Concessionaire's obligations under this Agreement;
  - (g) not do or omit to do any act, deed or thing which may in any manner be violative of any of the provisions of this Agreement;



Saghar  
TRUE COPY



- (h) support, cooperate with and facilitate the Authority in the implementation and operation of the Project in accordance with the provisions of this Agreement; and
- (i) transfer the Project Highway to the Authority upon Termination of this Agreement, in accordance with the provisions thereof.

## 5.2 Obligations relating to Project Agreements

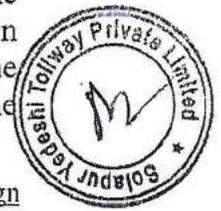
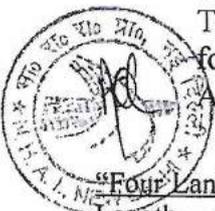
5.2.1 It is expressly agreed that the Concessionaire shall, at all times, be responsible and liable for all its obligations under this Agreement notwithstanding anything contained in the Project Agreements or any other agreement, and no default under any Project Agreement or agreement shall excuse the Concessionaire from its obligations or liability hereunder.

5.2.2 The Concessionaire shall submit to the Authority the drafts of all Project Agreements, or any amendments or replacements thereto, for its review and comments, and the Authority shall have the right but not the obligation to undertake such review and provide its comments, if any, to the Concessionaire within 15 (fifteen) days of the receipt of such drafts. Within 7 (seven) days of execution of any Project Agreement or amendment thereto, the Concessionaire shall submit to the Authority a true copy thereof, duly attested by a Director of the Concessionaire, for its record. For the avoidance of doubt, it is agreed that the review and comments hereunder shall be limited to ensuring compliance with the terms of this Agreement. It is further agreed that no review and/or observation of the Authority and/or its failure to review and/or convey its observations on any document shall relieve the Concessionaire of its obligations and liabilities under this Agreement in any manner nor shall the Authority be liable for the same in any manner whatsoever.

5.2.3 The Concessionaire shall not make any addition, replacement or amendments to any of the Financing Agreements without the prior written consent of the Authority if such addition, replacement or amendment has, or may have, the effect of imposing or increasing any financial liability or obligation on the Authority, and in the event that any replacement or amendment is made without such consent, the Concessionaire shall not enforce such replacement or amendment nor permit enforcement thereof against the Authority. For the avoidance of doubt, the Authority acknowledges and agrees that it shall not unreasonably withhold its consent for restructuring or rescheduling of the Debt Due.

5.2.4 The Concessionaire shall procure that each of the Project Agreements contains provisions that entitle the Authority to step into such agreement, in its sole discretion, in substitution of the Concessionaire in the event of Termination or Suspension (the "Covenant"). For the avoidance of doubt, it is expressly agreed that in the event the Authority does not exercise such rights of substitution within a period not exceeding 90 (ninety) days from the Transfer Date, the Project Agreements shall be deemed to cease to be in force and effect on the Transfer Date without any liability whatsoever on the Authority and the Covenant shall expressly provide for such eventuality. The

Saghar  
TRUE COPY



Concessionaire expressly agrees to include the Covenant in all its Project Agreements and undertakes that it shall, in respect of each of the Project Agreements, procure and deliver to the Authority an acknowledgment and undertaking, in a form acceptable to the Authority, from the counter party(ies) of each of the Project Agreements, whereunder such counter party(ies) shall acknowledge and accept the Covenant and undertake to be bound by the same and not to seek any relief or remedy whatsoever from the Authority in the event of Termination or Suspension.

5.2.5 Notwithstanding anything to the contrary contained in this Agreement, the Concessionaire agrees and acknowledges that selection or replacement of an O&M Contractor and execution of the O&M Contract shall be subject to the prior approval of the Authority from national security and public interest perspective, the decision of the Authority in this behalf being final, conclusive and binding on the Concessionaire, and undertakes that it shall not give effect to any such selection or contract without prior approval of the Authority. For the avoidance of doubt, it is expressly agreed that approval of the Authority hereunder shall be limited to national security and public interest perspective, and the Authority shall endeavour to convey its decision thereon expeditiously. It is also agreed that the Authority shall not be liable in any manner on account of grant or otherwise of such approval and that such approval or denial thereof shall not in any manner absolve the Concessionaire or its Contractors from any liability or obligation under this Agreement.

### 5.3 Obligations relating to Change in Ownership

5.3.1 The Concessionaire shall not undertake or permit any Change in Ownership, except with the prior approval of the Authority.

5.3.2 Notwithstanding anything to the contrary contained in this Agreement, the Concessionaire agrees and acknowledges that:

- (i) all acquisitions of Equity by an acquirer, either by himself or with any person acting in concert, directly or indirectly, including by transfer of the direct or indirect legal or beneficial ownership or control of any Equity, in aggregate of not less than 15% (fifteen per cent) of the total Equity of the Concessionaire; or
- (ii) acquisition of any control directly or indirectly of the Board of Directors of the Concessionaire by any person either by himself or together with any person or persons acting in concert with him

shall constitute a Change in Ownership requiring prior approval of the Authority from national security and public interest perspective, the decision of the Authority in this behalf being final, conclusive and binding on the Concessionaire, and undertakes that it shall not give effect to any such acquisition of Equity or control of the Board of Directors of the Concessionaire without such prior approval of the Authority. For the avoidance of doubt, it is expressly agreed that approval of the Authority



hereunder shall be limited to national security and public interest perspective, and the Authority shall endeavour to convey its decision thereon expeditiously. It is also agreed that the Authority shall not be liable in any manner on account of grant or otherwise of such approval and that such approval or denial thereof shall not in any manner absolve the Concessionaire from any liability or obligation under this Agreement.

For the purposes of this Clause 5.3.2:

- (a) the expression "acquirer", "control" and "person acting in concert" shall have the meaning ascribed thereto in the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeover) Regulations, 1997 or any statutory re-enactment thereof as in force as on the date of acquisition of Equity, or the control of the Board of Directors, as the case may be, of the Concessionaire;
- (b) the indirect transfer or control of legal or beneficial ownership of Equity shall mean transfer of the direct or indirect beneficial ownership or control of any company or companies whether in India or abroad which results in the acquirer acquiring control over the shares or voting rights of shares of the Concessionaire; and
- (c) power to appoint, whether by contract or by virtue of control or acquisition of shares of any company holding directly or through one or more companies (whether situate in India or abroad) the Equity of the Concessionaire, not less than half of the directors on the Board of Directors of the Concessionaire or of any company, directly or indirectly whether situate in India or abroad, having ultimate control of not less than 15% (fifteen per cent) of the Equity of the Concessionaire shall constitute acquisition of control, directly or indirectly, of the Board of Directors of the Concessionaire.

Saghar  
TRUE COPY

#### 5.4 Employment of foreign nationals

The Concessionaire acknowledges, agrees and undertakes that employment of foreign personnel by the Concessionaire and/or its contractors and their sub-contractors shall be subject to grant of requisite regulatory permits and approvals including employment/residential visas and work permits, if any required, and the obligation to apply for and obtain the same shall and will always be of the Concessionaire and, notwithstanding anything to the contrary contained in this Agreement, refusal of or inability to obtain any such permits and approvals by the Concessionaire or any of its contractors or sub-contractors shall not constitute Force Majeure Event, and shall not in any manner excuse the Concessionaire from the performance and discharge of its obligations and liabilities under this Agreement.

#### 5.5 Employment of trained personnel

The Concessionaire shall ensure that the personnel engaged by it in the performance of its obligations under this Agreement are at all times properly trained for their respective functions.



"Four Laning of Solapur to Yedeshi section of NH-211 from Km 0.000 to Km 100.000 (Design Length - 98.717 Km) in the state of Maharashtra to be executed as BOT (Toll) on DBFOT Pattern under NHDP Phase - IV"

### 5.6 Sole purpose of the Concessionaire

The Concessionaire having been set up for the sole purpose of exercising the rights and observing and performing its obligations and liabilities under this Agreement, the Concessionaire or any of its subsidiaries shall not, except with the previous written consent of the Authority, be or become directly or indirectly engaged, concerned or interested in any business other than as envisaged herein.

### 5.7 Branding of Project Highway

The Project Highway or any part thereof shall not be branded in any manner to advertise, display or reflect the name or identity of the Concessionaire or its shareholders. The Concessionaire undertakes that it shall not, in any manner, use the name or entity of the Project Highway to advertise or display its own identity, brand equity or business interests, including those of its shareholders, save and except as may be necessary in the normal course of business. For the avoidance of doubt, it is agreed that the Concessionaire may display its own name at a spot where other public notices are displayed for the Users. It is further agreed that the Project Highway shall be known, promoted, displayed and advertised by the name of Solapur to Yedeshi.

### 5.8 Facilities for physically challenged and elderly persons

The Concessionaire shall, in conformity with the guidelines issued from time to time by the Ministry of Social Justice and Empowerment, or a substitute thereof, procure a barrier free environment for the physically or visually challenged and for elderly persons using the Project Highway.

Saghar  
TRUE COPY

Type text

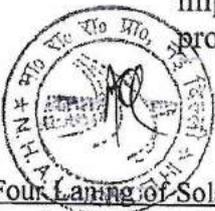


ARTICLE 6  
OBLIGATIONS OF THE AUTHORITY

**6.1 Obligations of the Authority**

- 6.1.1 The Authority shall, at its own cost and expense undertake, comply with and perform all its obligations set out in this Agreement or arising hereunder.
- 6.1.2 The Authority agrees to provide support to the Concessionaire and undertakes to observe, comply with and perform, subject to and in accordance with the provisions of this Agreement and the Applicable Laws, the following:
- (a) upon written request from the Concessionaire, and subject to the Concessionaire complying with Applicable Laws, provide reasonable support and assistance to the Concessionaire in procuring Applicable Permits required from any Government Instrumentality for implementation and operation of the Project;
  - (b) upon written request from the Concessionaire, provide reasonable assistance to the Concessionaire in obtaining access to all necessary infrastructure facilities and utilities, including water and electricity at rates and on terms no less favourable to the Concessionaire than those generally available to commercial customers receiving substantially equivalent services;
  - (c) procure that no barriers are erected or placed on or about the Project Highway by any Government Instrumentality or persons claiming through or under it, except for reasons of Emergency, national security, law and order or collection of inter-state taxes;
  - (d) make best endeavours to procure that no local Tax, toll or charge is levied or imposed on the use of whole or any part of the Project Highway;
  - (e) subject to and in accordance with the Applicable Laws, grant to the Concessionaire the authority to regulate traffic on the Project Highway;
  - (f) assist the Concessionaire in procuring police assistance for regulation of traffic, removal of trespassers and security on or at the Project Highway;
  - (g) not do or omit to do any act, deed or thing which may in any manner be violative of any of the provisions of this Agreement;
  - (h) support, cooperate with and facilitate the Concessionaire in the implementation and operation of the Project in accordance with the provisions of this Agreement; and

*Saghar*  
TRUE COPY



- (i) upon written request from the Concessionaire and subject to the provisions of Clause 5.4, provide reasonable assistance to the Concessionaire and any expatriate personnel of the Concessionaire or its Contractors to obtain applicable visas and work permits for the purposes of discharge by the Concessionaire or its Contractors their obligations under this Agreement and the Project Agreements.

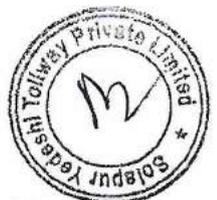
*Saghar*  
TRUE COPY

## 6.2 Maintenance obligations prior to Appointed Date

During the Development Period, the Authority shall maintain the Project Highway, at its own cost and expense, so that its traffic worthiness and safety are at no time materially inferior as compared to its condition 7 (seven) days prior to the last date for submission of the Bid, and in the event of any material deterioration or damage other than normal wear and tear, undertake repair thereof, or pay to the Concessionaire the cost and expense, as determined by the Independent Engineer, for undertaking such repair after the Appointed Date. For the avoidance of doubt, the Authority shall undertake only routine maintenance during the Development Period, and it shall undertake special repairs only for ensuring safe operation of the Project Highway, or in the event of excessive deterioration or damage caused due to unforeseen events such as floods or torrential rain.

## 6.3 Obligations relating to Competing Roads

The Authority shall procure that during the subsistence of this Agreement, neither the Authority nor any Government Instrumentality shall, at any time before the 10th (tenth) anniversary of the Appointed Date, construct or cause to be constructed any Competing Road; provided that the restriction herein shall not apply if the average traffic on the Project Highway in any year exceeds 90% (ninety percent) of its designed capacity specified in Clause 29.2.3. Upon breach of its obligations hereunder, the Authority shall be liable to payment of compensation to the Concessionaire under and in accordance with Clause 35.4, and such compensation shall be the sole remedy of the Concessionaire.



**CONCESSION AGREEMENT**

BETWEEN

**NATIONAL HIGHWAYS AUTHORITY OF INDIA****( Ministry of Road Transport & Highways )****G-5 & 6, Sector – 10, Dwarka,****New Delhi – 110 075**

AND

**YEDESHI AURANGABAD TOLLWAY PRIVATE LIMITED****IRB Complex, Chandivli Farm,****Chandivli Village, Andheri (East),****Mumbai - 400 072**

FOR

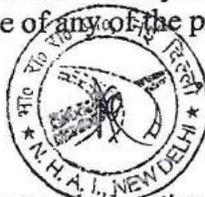
**FOUR LANING OF YEDESHI – AURANGABAD SECTION OF NH-211  
FROM KM 100.000 TO KM 290.200 IN THE STATE OF  
MAHARASHTRA TO BE EXECUTED AS BOT (TOLL) ON DBFOT  
PATTERN UNDER NHDP PHASE – IVB****Concession Agreement Signed On  
May 30, 2014***Saghar*  
TRUE COPY**VOLUME - I : CONCESSION AGREEMENT**

## ARTICLE 5

**OBLIGATIONS OF THE CONCESSIONAIRE****5.1 Obligations of the Concessionaire**

- 5.1.1 Subject to and on the terms and conditions of this Agreement, the Concessionaire shall, at its own cost and expense, procure finance for and undertake the design, engineering, procurement, construction, operation and maintenance of the Project Highway and observe, fulfil, comply with and perform all its obligations set out in this Agreement or arising hereunder.
- 5.1.2 The Concessionaire shall comply with all Applicable Laws and Applicable Permits (including renewals as required) in the performance of its obligations under this Agreement.
- 5.1.3 Subject to the provisions of Clauses 5.1.1 and 5.1.2, the Concessionaire shall discharge its obligations in accordance with Good Industry Practice and as a reasonable and prudent person.
- 5.1.4 The Concessionaire shall, at its own cost and expense, in addition to and not in derogation of its obligations elsewhere set out in this Agreement:
- (a) make, or cause to be made, necessary applications to the relevant Government Instrumentalities with such particulars and details as may be required for obtaining Applicable Permits (other than those set forth in Clause 4.1.2), and obtain and keep in force and effect such Applicable Permits in conformity with the Applicable Laws;
  - (b) procure, as required, the appropriate proprietary rights, licences, agreements and permissions for materials, methods, processes and systems used or incorporated into the Project Highway;
  - (c) perform and fulfil its obligations under the Financing Agreements;
  - (d) make reasonable efforts to maintain harmony and good industrial relations among the personnel employed by it or its Contractors in connection with the performance of its obligations under this Agreement;
  - (e) make reasonable efforts to facilitate the acquisition of land required for the purposes of the Agreement;
  - (f) ensure and procure that its Contractors comply with all Applicable Permits and Applicable Laws in the performance by them of any of the Concessionaire's obligations under this Agreement;
  - (g) not do or omit to do any act, deed or thing which may in any manner be violative of any of the provisions of this Agreement;

Saghar  
TRUE COPY



- 54
- (h) support, cooperate with and facilitate the Authority in the implementation and operation of the Project in accordance with the provisions of this Agreement; and
- (i) transfer the Project Highway to the Authority upon Termination of this Agreement, in accordance with the provisions thereof.

## 5.2 Obligations relating to Project Agreements

- 5.2.1 It is expressly agreed that the Concessionaire shall, at all times, be responsible and liable for all its obligations under this Agreement notwithstanding anything contained in the Project Agreements or any other agreement, and no default under any Project Agreement or agreement shall excuse the Concessionaire from its obligations or liability hereunder.
- 5.2.2 The Concessionaire shall submit to the Authority the drafts of all Project Agreements, or any amendments or replacements thereto, for its review and comments, and the Authority shall have the right but not the obligation to undertake such review and provide its comments, if any, to the Concessionaire within 15 (fifteen) days of the receipt of such drafts. Within 7 (seven) days of execution of any Project Agreement or amendment thereto, the Concessionaire shall submit to the Authority a true copy thereof, duly attested by a Director of the Concessionaire, for its record. For the avoidance of doubt, it is agreed that the review and comments hereunder shall be limited to ensuring compliance with the terms of this Agreement. It is further agreed that no review and/or observation of the Authority and/or its failure to review and/or convey its observations on any document shall relieve the Concessionaire of its obligations and liabilities under this Agreement in any manner nor shall the Authority be liable for the same in any manner whatsoever.
- 5.2.3 The Concessionaire shall not make any addition, replacement or amendments to any of the Financing Agreements without the prior written consent of the Authority if such addition, replacement or amendment has, or may have, the effect of imposing or increasing any financial liability or obligation on the Authority, and in the event that any replacement or amendment is made without such consent, the Concessionaire shall not enforce such replacement or amendment nor permit enforcement thereof against the Authority. For the avoidance of doubt, the Authority acknowledges and agrees that it shall not unreasonably withhold its consent for restructuring or rescheduling of the Debt Due.
- 5.2.4 The Concessionaire shall procure that each of the Project Agreements contains provisions that entitle the Authority to step into such agreement, in its sole discretion, in substitution of the Concessionaire in the event of Termination or Suspension (the "Covenant"). For the avoidance of doubt, it is expressly agreed that in the event the Authority does not exercise such rights of substitution within a period not exceeding 90 (ninety) days from the Transfer Date, the Project Agreements shall be deemed to cease to be in force and effect on the Transfer Date without any liability whatsoever on the Authority and the Covenant shall expressly provide for such eventuality. The

Saghar  
TRUE COPY

"Four Laning of Yedeshi - Aurangabad section of NH-211 from km 100.000 to km 290.200 in the state of Maharashtra to be executed as BOT (Toll) on DBFOT Pattern under NHDP Phase - IV B"



Concessionaire expressly agrees to include the Covenant in all its Project Agreements and undertakes that it shall, in respect of each of the Project Agreements, procure and deliver to the Authority an acknowledgment and undertaking, in a form acceptable to the Authority, from the counter party(ies) of each of the Project Agreements, whereunder such counter party(ies) shall acknowledge and accept the Covenant and undertake to be bound by the same and not to seek any relief or remedy whatsoever from the Authority in the event of Termination or Suspension.

- 5.2.5 Notwithstanding anything to the contrary contained in this Agreement, the Concessionaire agrees and acknowledges that selection or replacement of an O&M Contractor and execution of the O&M Contract shall be subject to the prior approval of the Authority from national security and public interest perspective, the decision of the Authority in this behalf being final, conclusive and binding on the Concessionaire, and undertakes that it shall not give effect to any such selection or contract without prior approval of the Authority. For the avoidance of doubt, it is expressly agreed that approval of the Authority hereunder shall be limited to national security and public interest perspective, and the Authority shall endeavour to convey its decision thereon expeditiously. It is also agreed that the Authority shall not be liable in any manner on account of grant or otherwise of such approval and that such approval or denial thereof shall not in any manner absolve the Concessionaire or its Contractors from any liability or obligation under this Agreement.

### 5.3 Obligations relating to Change in Ownership

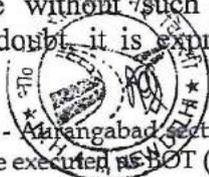
- 5.3.1 The Concessionaire shall not undertake or permit any Change in Ownership, except with the prior approval of the Authority.

- 5.3.2 Notwithstanding anything to the contrary contained in this Agreement, the Concessionaire agrees and acknowledges that:

- (i) all acquisitions of Equity by an acquirer, either by himself or with any person acting in concert, directly or indirectly, including by transfer of the direct or indirect legal or beneficial ownership or control of any Equity, in aggregate of not less than 15% (fifteen per cent) of the total Equity of the Concessionaire; or
- (ii) acquisition of any control directly or indirectly of the Board of Directors of the Concessionaire by any person either by himself or together with any person or persons acting in concert with him

shall constitute a Change in Ownership requiring prior approval of the Authority from national security and public interest perspective, the decision of the Authority in this behalf being final, conclusive and binding on the Concessionaire, and undertakes that it shall not give effect to any such acquisition of Equity or control of the Board of Directors of the Concessionaire without such prior approval of the Authority. For the avoidance of doubt, it is expressly agreed that approval of the Authority

Saghar  
TRUE COPY



56

hereunder shall be limited to national security and public interest perspective, and the Authority shall endeavour to convey its decision thereon expeditiously. It is also agreed that the Authority shall not be liable in any manner on account of grant or otherwise of such approval and that such approval or denial thereof shall not in any manner absolve the Concessionaire from any liability or obligation under this Agreement.

For the purposes of this Clause 5.3.2:

- (a) the expression "acquirer", "control" and "person acting in concert" shall have the meaning ascribed thereto in the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeover) Regulations, 1997 or any statutory re-enactment thereof as in force as on the date of acquisition of Equity, or the control of the Board of Directors, as the case may be, of the Concessionaire;
- (b) the indirect transfer or control of legal or beneficial ownership of Equity shall mean transfer of the direct or indirect beneficial ownership or control of any company or companies whether in India or abroad which results in the acquirer acquiring control over the shares or voting rights of shares of the Concessionaire; and
- (c) power to appoint, whether by contract or by virtue of control or acquisition of shares of any company holding directly or through one or more companies (whether situate in India or abroad) the Equity of the Concessionaire, not less than half of the directors on the Board of Directors of the Concessionaire or of any company, directly or indirectly whether situate in India or abroad, having ultimate control of not less than 15% (fifteen per cent) of the Equity of the Concessionaire shall constitute acquisition of control, directly or indirectly, of the Board of Directors of the Concessionaire.

**5.4 Employment of foreign nationals**

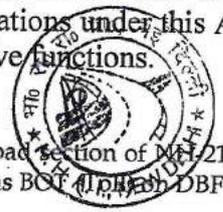
The Concessionaire acknowledges, agrees and undertakes that employment of foreign personnel by the Concessionaire and/or its contractors and their sub-contractors shall be subject to grant of requisite regulatory permits and approvals including employment/residential visas and work permits, if any required, and the obligation to apply for and obtain the same shall and will always be of the Concessionaire and, notwithstanding anything to the contrary contained in this Agreement, refusal of or inability to obtain any such permits and approvals by the Concessionaire or any of its contractors or sub-contractors shall not constitute Force Majeure Event, and shall not in any manner excuse the Concessionaire from the performance and discharge of its obligations and liabilities under this Agreement.

**5.5 Employment of trained personnel**

The Concessionaire shall ensure that the personnel engaged by it in the performance of its obligations under this Agreement are at all times properly trained for their respective functions.

Saghar  
TRUE COPY

"Four Laning of Yedeshi - Aurangabad Section of NH 211 from km 100.000 to km 290.200 in the state of Maharashtra to be executed as BOT (Build, Operate, Transfer) DBFOT Pattern under NHDP Phase - IV B"



### 5.6 Sole purpose of the Concessionaire

The Concessionaire having been set up for the sole purpose of exercising the rights and observing and performing its obligations and liabilities under this Agreement, the Concessionaire or any of its subsidiaries shall not, except with the previous written consent of the Authority, be or become directly or indirectly engaged, concerned or interested in any business other than as envisaged herein.

### 5.7 Branding of Project Highway

The Project Highway or any part thereof shall not be branded in any manner to advertise, display or reflect the name or identity of the Concessionaire or its shareholders. The Concessionaire undertakes that it shall not, in any manner, use the name or entity of the Project Highway to advertise or display its own identity, brand equity or business interests, including those of its shareholders, save and except as may be necessary in the normal course of business. For the avoidance of doubt, it is agreed that the Concessionaire may display its own name at a spot where other public notices are displayed for the Users. It is further agreed that the Project Highway shall be known, promoted, displayed and advertised by the name of Yedeshi – Aurangabad.

### 5.8 Facilities for physically challenged and elderly persons

The Concessionaire shall, in conformity with the guidelines issued from time to time by the Ministry of Social Justice and Empowerment, or a substitute thereof, procure a barrier free environment for the physically or visually challenged and for elderly persons using the Project Highway.

*Saghar*  
TRUE COPY



## ARTICLE 6

**OBLIGATIONS OF THE AUTHORITY****6.1 Obligations of the Authority**

- 6.1.1 The Authority shall, at its own cost and expense undertake, comply with and perform all its obligations set out in this Agreement or arising hereunder.
- 6.1.2 The Authority agrees to provide support to the Concessionaire and undertakes to observe, comply with and perform, subject to and in accordance with the provisions of this Agreement and the Applicable Laws, the following:
- (a) upon written request from the Concessionaire, and subject to the Concessionaire complying with Applicable Laws, provide reasonable support and assistance to the Concessionaire in procuring Applicable Permits required from any Government Instrumentality for implementation and operation of the Project;
  - (b) upon written request from the Concessionaire, provide reasonable assistance to the Concessionaire in obtaining access to all necessary infrastructure facilities and utilities, including water and electricity at rates and on terms no less favourable to the Concessionaire than those generally available to commercial customers receiving substantially equivalent services;
  - (c) procure that no barriers are erected or placed on or about the Project Highway by any Government Instrumentality or persons claiming through or under it, except for reasons of Emergency, national security, law and order or collection of inter-state taxes;
  - (d) make best endeavours to procure that no local Tax, toll or charge is levied or imposed on the use of whole or any part of the Project Highway;
  - (e) subject to and in accordance with the Applicable Laws, grant to the Concessionaire the authority to regulate traffic on the Project Highway;
  - (f) assist the Concessionaire in procuring police assistance for regulation of traffic, removal of trespassers and security on or at the Project Highway;
  - (g) not do or omit to do any act, deed or thing which may in any manner be violative of any of the provisions of this Agreement;
  - (h) support, cooperate with and facilitate the Concessionaire in the implementation and operation of the Project in accordance with the provisions of this Agreement; and

Saghar  
TRUE COPY



"Four Laning of Yedeshi - Aurangabad section of NH-211 from km 100.000 to km 290.200 in state of Maharashtra to be executed as BOT (Toll) on DBFOT Pattern under NHDP Phase - IV B"

- (i) upon written request from the Concessionaire and subject to the provisions of Clause 5.4, provide reasonable assistance to the Concessionaire and any expatriate personnel of the Concessionaire or its Contractors to obtain applicable visas and work permits for the purposes of discharge by the Concessionaire or its Contractors their obligations under this Agreement and the Project Agreements.

**6.2 Maintenance obligations prior to Appointed Date**

During the Development Period, the Authority shall maintain the Project Highway, at its own cost and expense, so that its traffic worthiness and safety are at no time materially inferior as compared to its condition 7 (seven) days prior to the last date for submission of the Bid, and in the event of any material deterioration or damage other than normal wear and tear, undertake repair thereof, or pay to the Concessionaire the cost and expense, as determined by the Independent Engineer, for undertaking such repair after the Appointed Date. For the avoidance of doubt, the Authority shall undertake only routine maintenance during the Development Period, and it shall undertake special repairs only for ensuring safe operation of the Project Highway, or in the event of excessive deterioration or damage caused due to unforeseen events such as floods or torrential rain.

**6.3 Obligations relating to Competing Roads**

The Authority shall procure that during the subsistence of this Agreement, neither the Authority nor any Government Instrumentality shall, at any time before the 10th (tenth) anniversary of the Appointed Date, construct or cause to be constructed any Competing Road; provided that the restriction herein shall not apply if the average traffic on the Project Highway in any year exceeds 90% (ninety percent) of its designed capacity specified in Clause 29.2.3. Upon breach of its obligations hereunder, the Authority shall be liable to payment of compensation to the Concessionaire under and in accordance with Clause 35.4, and such compensation shall be the sole remedy of the Concessionaire.

*Saghar*

TRUE COPY

